SHRI U. K. LAKSHMANA GOWDA (Karnataka): Sir, what is this Bill? Mr. F. M. Khan seems to be introducing a Bill to enforce MISA. (Interruption). He is himself shouting here that these are impractical things, that it cannot be done, and all that. He was saying that JP has proposed... (Interruption)

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): It is not a point of order. So, let him first introduce the Bill.

SHRI SUNDER SINGH BHANDARI (Uttar Pradesh): Sir, it is a strange world.

SHRI BIPINPAL DAS (Assam): It is a private Member's Bill.

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): Mr. Khan is to introduce the Bill. That is just what he has to do. At this stage nobody has to make a statement about what the Bill is. Mr. Khan, please introduce your Bill.

SHRI F. M. KHAN (Karnataka): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI P. M. KHAN: Sir, I introduce the Bill. Sir, I would request that this Bill should be allowed to be taken up earlier, because, generally a Bill takes four to five years to come up for consideration. I would request you to give priority to this Bill so that the subject-matter of the Bill could be taken up early.

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA); Action will be taken according to the Rules, and whatever could be done would be looked into. Now, Mr. N. B. Choudhury. Item No. 3.

THE CONSTITUTION (AMEND-MENT) BILL, 1974 (TO AMEND-ARTICLES 74 AND 163)

SHRI NRIPATI RANJAN CHOU-DHURY (Assam): Sir, I move:—

"That the Bill further to amend the Constitution of India, be taken into Consideration."

Sir, this is a very simple Bill. The Bill seeks only to limit the number of Ministers both at the Centre and the States. In a parliamentary form of Government which is obtaining India, the Council of Ministers is responsible for the administration of the country. There is, however, no provision in our Constitution regulating the size of the Council of Ministers. The matter is left to the discretion of the Prime Minister or the Chief Minister as the case may be. lacuna in the Constitution has been expected by appointing any number of Ministers and introducing undesirable elements even in the administration. Floor-crossing and detections are encouraged by appointing the defectors as Ministers. This unhealthy and undesirable trend in our political system should be checked. The Administrative Reforms Commission has also admitted that certain norms should be followed in fixing the number of Ministers at the Centre and in the States. This Bill aims to fix the number of Ministers both at the Centre and in the Staes.

Sir, since independence our country has witnessed different types of Governments, such as Congress Government, SVD Governments. United Front Governments and now we are having the Janata Government here. have thus exeperienced many types of Government. But the basic character has not changed. What is the basic character? During independence era, people who were in politics had an ideal before them and it was on the basis of this ideal they fought during the freedom movement. But after independence politics has

become a tool only for capturing power and to remain in power. In 1967 when for the first time we had a political shake-up in this country, we saw many Khichdi Governments in States like Haryana, Punjab, U.P., Bihar, Orissa and even in West Bengal....

AN HON. MEMBER: And in Tamil Nadu.

SHRI NRIPATI RANJAN CHOU-DHURY: In Tamil Nadu it was not Khichdi. It was the DMK Government there.

श्री सुन्दर सिंह भन्डारी (उत्तर प्रदेश) : चावल में दाल मिले तो खिचडी है या दाल में चावल मिले तो खिचडी है।

SHRI NRIPATI RANJAN DHURY: It was a single party Government. It was only chawal नावल दाल मिलेगा तभी खिचडी होगी।

You might remember how it came about in U.P When the Speaker's election came, certain disgruntled elements in the Congress led by Shri Charan Singh, our Home Minister, crossed the floor and got the Speaker of their choice elected and our socalled progressives or leftists- Jana Sangh also became a leftist party—put Shri Charan Singh as the Chief Minister in Uttar Pradesh. The same thing happened in Haryana and as a re-ult in 1967 we saw defectors' rule in the entire northern India. Again, other day while I was moving a Bill in this House limiting the powers of Governors, the Law Minister assured us that no toppling of State Governments will be done by the Government. But two or three days later we found that Tripura Government was toppled and a defector has been put there as the Chief Minister under the Janata brand, A Janata-CPM combined defectors' rule has been established in Tripura, I know even today our Law Minister will give us some assurance He will say that his party has adopted a policy of appointing Ministers whose number will not exceed

10 per cent of the strength of the House. In today's papers we saw that the Punjab Ministry has been sworn in. What is their strength? If it is to be one-tenth of the strength of the Assembly, there should be only Ministers. But because of the Janata-Akali adjustments the number is sixieen.

Now, this ten per cent formula is also not working. This formula not working. The same formula was accepted by the previous Government, the Congress Government. Congress Party also did not work it and it is because the so-called political power-seekers would always be there, whether it is the Janata Party or the Congress Party or any other Party. And here again it is because of the fact that the basic character of our so-called politicians is not going to change and there can be a change only when there is a specific provision in the Constitution which should be made for limiting the number of Ministers.

Our short history of the last thirty years will show that we have experienced defections and now this defection in being encouraged in a very big way by the present ruling alliance. You know, Sir, that I have already said about Tripura and how it became a victm of that. Next was the turn of Manipur. The other day, Sir, Mr. Bhupesh Gupta read out the letter of Shri Ashoka Mehta, a leader of the Janata Party, addressed to our Home Minister, Shri Charan Singh.

SHRI G. LAKSHMANAN (Tamil Nadu): Sir, on a point of information Mr. Choudhury, do you belong to a defector political party or a direct political party? I want to know that .. (Interruptions) ... I want to know whether you belong to a defector political party or a direct party.

SHRI NRIPATI RANJAN CHOU-DHURY: Sir, how is it relevant to the issue?

SHRI G. LAKSHMANAN: You must reply to my question.

SHRI D. P. SINGH (Bihar): He does not belong to defector party. He is in the Congress..... (Interruptions).

SHRI G. LAKSHMANAN: Mr. Choudhury, do you belong to a defector political Party or not? You answer my Question

(SHRI THE VICE-CHAIRMAN LOKANATH MISRA): Order, order, please. There is no point of order in this, Mr. Lakshmanan:

SHRIMATI AMBIKA SONI (Punjab): Sir, how is this question relevant?...

(Interruptions)

SHRI G. LAKSHMANAN: It is a point of information, Sir.

SHRI NRIPATI RANJAN CHOU-DHURY: At least I have not defected. You accept that or not? I am in the Congress Party only.

SHRI G. LAKSHMANAN: You are in the Congress Party and under Shrimati Indira Gandhi it was a defector political party and you were and you are in that Congress.....

(Interruptions)

SHRI NRIPATI RANJAN CHOU-DHURY: Your Janata Government is a defectors Government. We are in the Congress and we have not defected. At least, Sir, I have not defected...(Interruptions)... We are not like some people who have just recently crossed the floor and you have admitted. We have not defected. You make them Ministers in your Government. Make some of them at least Ministers . . .

(Interruptions)

VICE-CHAIRMAN (SHRI THE LOKANATH MISRA); Order, order, please.

SHRI NRIPATI RANJAN CHOU-Thirteen defectors have DHURY: been admitted by the Janata Party and you can complete the process by making them Ministers....(Interruptions).

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): Mr. Choudhury now kindly go on with your speech.

SHRI NRIPATI RANJAN CHOU-DHURY: I am speaking. Sir. But . . .

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SHRI G. LAKSHMANAN: Sir. does he belong to a defector political party or not? Sir, he is not answering ... (Interruptions).

VICE-CHAIRMAN THE (SHRI LOKANATH MISRA): I help it.

JAHARLAL SHRI BANERIEE (West Bengal): Sir, he does not know anything

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): Mr. Choudhury, please go ahead with your speech now.

SHRI NRIPATI RANJAN CHOU-DHURY: About Manipur, Sir, I referred to the letter of Shri Ashoka Mehta addressed to Shri Charan Singh. It was revealed in this House and it appeared in the proceedings and it appeared in the Press also; it gives a clear picture of toppling the Congress Government in Manipur and installing the Janata Government there with all the defectors there.

Sir, the honourable Law Minister. when he replied to the debate earlier Bill, categorically stated that his Government was not going to topple any State Government. After that, toppling done is the case of Tripura. Now toppling has been done in the case of Manipur also and the Assembly has been kept in suspended

animation till a Janata Government is installed there. So, all these points I am making only to bring home the fact that he could not stand by his assurance before this House and any assurance from him cannot be relied upon. As I said earlier, the ten percent formula is not working and I do not know what more assurances he is going to give. But his assurances cannot be relied upon. That is what I want to bring home to this House. Sir, if this type of defection is allowed to continue, I do not know what type of administration we are going to give to the people. There cannot be stability. Today the Janata Party is in power. The other day we were in power. It is all right. Tomorrow we may come again. Democracy is there. That is all right. But there must be a system that works and there must be some stability. Defection is a great destabiliser in this country's political scene. you know that politics and economics go together. If your political system is destabilised, your economy is also going to be destabilised. You cannot stabilise your economy if you have an unstable political system. So humble submission is that the Government should accept my ment, and thereby . . .

SHRI SUNDER SINGH BHAN-DARI: This is a Bill.

NRIPATI RANJAN CHOU-DHURY: This is an amending So let them accept my amendment and thereby put an end to this defectors' raj. Your Government also be toppled by the power seekers. Your Government in Delhi may be toppled by them. Trouble has already started in your party. It has appeared in the paper today that about a hundred Janata MLAs in Bihar have revolted. There was a lot of hulla gulla in the Assembly hostel in Lucknow yesterday. trouble has already started. You will also destabilise yourself unless you

take a definite policy in the matter and a constitutional provision is made to stop all such types of things. The Administrative Reforms Commission has also suggested that something should be done to limit the number of Ministers.

Besides, there is another Sometimes for sticking to power, even many of the Heads of Government make any number of persons as Ministers. They appoint any number of Ministers, By that, these Ministers are devalued. Ministers have devalued nowadays. Apart from that, it is a drain on the National Exchequer. In a country like ours where more than 60 per cent of the people are living below poverty-line, we cannot afford to be luxurious by having a galaxy of Ministers. Advani is laughing, You will have many more Ministers. The day is not very far . . .

AN HON. MEMBER: He cannot reach your number.

SHRI NRIPATI RANJAN CHOUDHURY: You may be laughing. But you will feel this thing. I have never been a Minister. Even then I feel like that as a citizen as a parliamentarian. Therefore, I am raising this issue. I hope the hon. Law Minister will accept my amendment.

Sir, with these words, I move.

The question was proposed.

श्री सुन्दर सिंह भंडारी : उपसभाध्यक्ष महोदय, श्री चौधरी जी ने जो विधेयक मदन के सामने प्रस्तुत किया है, उन्होने उसका जो विश्लेषण किया है, उससे मैं बहुत हद तक सहमत हो सकता हू। लेकिन इस बिल में जो उन्होंने इसका इलाज सुझाया है, वह कहीं भी उस विश्लेषण के साथ मेल नही खाता। उनका दल बदल पर जो तर्क रहा है ग्रीर दल बदल के संदर्भ में यह संख्या निर्धारित करना कहां तक तर्क संगत है, मैं यह नही समझ पाया। उन्होंने ग्रपने बिल में राज्यों के मंत्रिमंडल के

(श्री सुन्दर सिंह भंड रो) :

सदस्यों की संख्या 30 से ग्रधिक नहीं होनी चाहिए, इसका उल्लेख किया है, मै श्री चौधरी को याद दिलाना चाहता हूं कि हिन्दु-स्तान में ऐसे भी राज्य है जिनके विधायकों की कुल संख्या 60 है। ग्रब यदि 30 की संख्या पर यहां प्रतिबन्ध लगाया जाये तो . .

SHRI S. W. DHABE (Maharashtra): It is not more than 30.

श्री सुन्दर सिंह भंडारी : मैं प्रतिबन्ध की ही बात कर रहा हूं।

वे समझते हैं कि दल बदल की भावना पर एक बहुत बड़ी रोक इससे लग जायेगी—— यदि यह संख्या 30 से ज्यादा नही होगी—— परन्तु मुझे एसा नहीं लगता । इसलिये मै श्री चौधरी की राय से यहां मतमेद रखता हू ।

उपसभाध्यक्ष महोदय, ग्रन्ततोगत्वा शासन एक इकाई है, मंत्रिमंडल की एक सामूहिक जिम्मेदारी है। उसे छोटा होना चाहिए, यह एक मार्ग दर्शक सिद्धान्त रह सकता है, रहना चाहिए । लेकिन ग्रगर हम किसी आंकड़े पर जाकर उसको करेंगे तो उपयोग के बजाय दृष्पयोग की संभावना भी इसमें है। इसलिये मैं समझता हं कि प्रशासनिक सुधार ग्रायोग ने इस विषय में जो एक मोटी गाइड लाइन दी है, इसकी हमें शिकायत होनी चाहिए कि उस गाइड लाइन का पालन वास्तविकता ग्रौर गंभीरता के साथ क्यों नहीं होता, इस पर हम ग्राग्रह करें कि उसका पालन हो। केवल इस ग्राधार पर कि उसमें 10 प्रतिशत तक मंत्रिमंडल की संख्या बनाने की अनुमति दी गई है, इसलिए हम 10 प्रतिशत की संख्या छुने का प्रयत्न करें इसकी ग्रावश्यकता नहीं । बल्कि होना यह चाहिए कि उस सीमा को ग्रतिरेक करो का ग्रवसर उपस्थित ही नहीं होना चाहिए। उससे भी हम जितना पीछे रह सकें. जितना छोटा बना सकें, कम्पेक्ट मित्रमङ्क

का गठन करें। वह म्राज की परिस्थिति की देखते हुए, प्रशासन की दृष्टि से भी लाभकर होगा स्रौर जिस खर्चे के प्रश्न का उन्होंने उन्लेख किया है, उस प्रशासनिक खर्चे को कम करने में भी उससे बहुत बड़ी सहायता मिलेगी। इसलिये मैं समझता हूं कि इस बिल के अन्दर जो श्रापरेटिव पार्ट है, वह उसकी भावना से मेल नहीं खाता। किसी दूसरे रूप में इन चीजों को स्रगर वह लागू करने का सुझाव दें तो शायद उसका वजन बढ़ जायेगा, उसका महत्व बढ़ जायेगा स्रौर उस में से हम सब, सामूहिक रूप , एक कांसेंसस पर सहमत हो सकेंगे।

इसमें कोई शक नहीं कि अगर देश की राजनीति सिद्धान्तों से प्रेरित होकर चलेगी तो वह ग्रधिक स्वच्छ होगी। यदि उसका स्तर ग्रच्छा रहेगा तो उसका परिणाम ग्रच्छे 3 P.M. प्रशासन के रूप में ग्रायेगा। लेकिन उपसभाध्यक्ष महोदय, मैं ग्रापके द्वारा यह निवेदन करना चाहता है कि यह दो हाथ से बजने बाली ताली है। मैं शुरू से मानता ग्राया हं कि इस का प्रमुख भाग सरकार होना चाहिए, लेकिन सरकार के ग्रतिरिक्त भी जो दल है जिनको हम विरोधी दलों की संज्ञा देते है, उनकी तरफ से भी कितनी उदात्त भावना इस संबंध में प्रकट होती है । दोनों मिल कर ही ब्रादर्शवाद को स्थापित कर सकते है। ग्रदसरवादिता एक द्धारी तलवार है। यह केवल एक तरफ नही चलती, एक तरफ ही केवल नहीं काटती, यह दोनों तरफ काटती है ग्रीर चलाई भी यह दोनों तरफ जा सकती है। इसलिये मेरा निवेदन है कि इस प्रश्न पर हम लोग कुछ सामुहिक चितन करें । श्रौर जनता के द्वारा चनावों के समय दिए गए निर्णयों को कार्यान्वित करवाने में दोनों सहयोगी वन सकें तब ग्रादर्शवाद के लिए भ्रवसर है। भ्रादर्शवाद कैवल इच्छा से नहीं

स्राएगा और मैं श्री चौधरी जी से सहमत हूं कि स्रादर्शवाद स्थापित करने के मार्ग में जितना भी प्रयत्न हो सकेगा, उतना कम है। पर इसका मतलब यह है कि उसको स्रादर्शवाद को दिशा पर ले जाया जाए, स्रवसरवादिता को कोई क्वाटर न मिले स्रौर कोई भी पार्टी, चाहे वह शासन में हो चा हें विरोधी दल में हो, स्रवसरवादिता को जितना हेय समझेगी उतना ही कुल मिला कर राजनीति का स्तर स्रच्छा बन सकेगा।

शासन को ग्रधिकार से तो तोड़ा नहीं जा सकता। शासन ग्रधिकार पर ही ग्राधारित है ग्रौर शासन में बैठा हुग्रा दल ग्रधिकार में बना रहना चाहे तो वह ग्रसंगत नही है, ग्रस्वाभाविक नहीं है। लेकिन मैंने ग्रापसे जैसा निवेदन किया कि सत्ता के लिए ही, सव प्रकार की गतिविधियां चलाई जाएं, मैं समझता हूं हम लोगो ने उसका बड़ा कटु अनुभव चख लिया है भ्रौर ग्रगर सारे देश कें लिए वह एक स्थाई पार्ट बन कर रह सके तो यह 🔪 ज्यादा ग्रच्छा होगा । यह बार-बार 🛚 कडवा फल हम लोगों को चखने की नौबत नही म्राएगी। इसमें भी यह केवल एक दल विशेष तक प्रश्न सीमित नही रहना चाहिए, यह भी सम्पूर्ण देश के राजनीतिक दलो पर समान रूप से लागृ होने वाला एक द्प्टिकोण है ग्रौर इसमें भी ग्रगर हम एक राष्ट्रीय सहमति, एक राष्ट्रीय दृष्टिकोण निर्माण कर सके तो यह ज्यादा उचित होगा।

मैं इस प्रवसर पर विधि मंत्री महोदय से इस बात को कहूंगा कि बहुत सी बीमारियां णायद इसी वजह से पनपी है कि दल-बदल के लियें ग्रभी भी अवसर बना हुआ है। इसकी चर्चा बहुत सालों से हो रही है और बहुत दिनों से एक विधेयक खटाई में पड़ा हुआ है। अब आवश्यकता यह है कि जितनी जल्दी हो सके वह पास हो जाए क्योंकि यह किसी एक दल पर असर करने वाली चीज नहीं है, यह सब पर लागू होगी और जब तक वह बिल पास नहीं होता तब तक हम एक दूसरे को

शिकायत करते चले जाएंगे । कोई चकैंगा नहीं, न ग्राप चूके है न हम चूकेंगे । इसलिए मैं श्रापको (कांग्रेस बंधग्रों को) यदि दिलाने के लिए कह रहा हूं बहुत दिन ग्रफ़ीम खा कर सोते रहे। स्रब भी इस बात के लिए मदद दीजिए कि वह बिल, वह संशोधन जल्दी से जल्दी दोनों सदनों से पारित हो जाए स्रौर हमेशा के लिए एक बहुत बड़े नासूर को हम किसी तरह से समाप्त कर सकें। तो फिर ग्रपने ग्राप इस दल बदल में जो ग्रवसरवादिता को स्थान प्राप्त होता है उस में से ग्रस्थाइत्व का निर्माण होता है स्रौर उसी के कारण सारे प्रशासन में कमजोरियां पैदा होती है स्रौर अवांछित तत्वों को बढावा मिलने की जो गंजाइश पैदा होती है, इन सब का एक कठोर ग्रौर सब पर समान रूप से लागु होने वाला इलाज बन सकेगा।

मुझे ऐसा भरोसा है कि सरकार इस विधेयक को जल्दी से जल्दी यहां पर लाने का प्रयत्न करेगी ग्रौंर मुझे विश्वास है कि वह विधेयक स्रातं ही श्री चौधरी के बिल की स्राधे से ज्यादा मंशा उसमें से पूरी होगी । श्रौर यह जो केवल नम्बर लिमिट करने से हम इस प्रकार बहुत बड़ी सेवा कर सकेंगे, मैं श्री चौधरी जी को याद दिलाना चाहता हं कि स्रगर इस प्रकार के लोगों को मित मडलो में एकोमोडेट ही करना है तो उनके लिये जगहबनायी जा सकती है। जगह बनाने के रास्ते रुलिंग पार्टी में रहते हैं । ग्रगर वर्तमान सदस्य, मंत्रिमण्डल के सदस्य जगह बनाने के लिए उद्यत न भी हों तो मुख्य मंत्री जी श्रौर प्रधान मंत्री जी को ग्रपने मंत्रि मंडल का इस्तीफा <mark>देकर नये मंत्री</mark> भ्रौर नये लोगों के मंत्रि मंडल बनाने से कोई रोक नही है । इस कारण से भी वह यह समझ लें कि ग्रगर 45 की संख्या तय कर दी या 30 की संख्या तय करदी तो क्या उससे इसबीमारी का इलाज हो जाएगा । वह इलाज नहीं होता है । इसलिये मेरा यह कहना है कि हम इसका भावात्मक रूप पर जांय ग्रौर जो एड- [श्री सुन्दर सिंह भंडारी]

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मिनिस्टैटिव रिफार्मस कमीशन इलाज करने के जो गाइड बीमारी का लाइन्स दी है (Interruptions) कठोरता से पालन करें ? तो मैं समझता ह कि श्री चौधरी जी ने ग्रपने बिल के पीछे जो भावनायें प्रकट की हैं ग्रीर जिससे मैं समझता हं कि कोई भी विचारवान व्यक्ति जो राज-नीति में शुद्धता चाहता है, ग्रवसरवादिता को रोकना चाहता है, ग्रवांछित तत्वो को राज-नीति में खलकर खेलने का मौका नही देना चाहता है, इन सारी भावनात्रों का विरोध नहीं कर सकेगा। लेकिन इलाज वह नहीं है जो इस बिल में दिया गया है ग्रौर इसलिये श्रीमन इस बिल का मैं समर्थन नहीं कर सकता ।

श्री रणवीर सिंह (हरियाणा) : उप-सभाध्यक्ष जी, श्री नुपति चौधरी ने जो यह विधेयक रखा है वह मंत्रिमंडलों में श्रादर्श कायम करने के लिये रखा है । मंत्रिमंडलों के लिये स्रादर्श क्या होना चाहिये ? उन्होंने इशारा किया कि नम्बर स्थिर किये जायें. सकेत किया कि नम्बर मुकरर्र किये जाए, केन्द्रीय मंत्रिमण्डल के लिये स्रौर प्रदेशीय मंत्रिमंडलों के लिये । मैं मानता हं कि देश के अन्दर प्रजातंत्र हमें कायम करना है और उसको बनाये रखना है लेकिन मंत्रिमंडलों की संख्या से ही कोई ग्रादर्शवाद कायम नही हो सकता है । कम हों, तो भी कोई श्रादर्शवादी मंत्रि मंडल होगा, यह सही नही है । श्रौर श्रगर कहीं ज्यादा नम्बर हो गये तो वह स्रादर्शवादी नहीं रहेगा वह भी बात सही नहीं है। हमारा म्रादर्श क्या है ? हमारा म्रादर्श है जनता की सेवा करना देश का उत्थान करना श्रौर देश के अन्दर प्रजातंत्र हो लोगों का राज रहे, लोक राज रहे इस सबको कायम रखना है। ग्रब ग्रापने देखा कि पिछले 10 सालों के म्रन्दर हमारे देश के म्रन्दर चले गये मेरे साथी श्री लक्ष्मणन वह बात करते थे कि हम जो भाई दल बदल् हैं, हमारी पार्टी दल बदलुओं की है या नहीं परन्तु मैं तो मानता हं कि ग्राज

की जनता पार्टी जो है वह दल बदलुओं का एक गिरोह है। ग्रौर हिन्दुस्तान का इतिहास भी यह बतायेगा, इतिहास के लेखक भी यह बतायेगे। ग्रापने देखा कि चुनाव लड़ा गया एक निशान के ऊपर। उस निशान के बारे में ग्राज हमारे सदन में सवाल हुआ ग्रौर उस का उत्तर दिया गया। वह एक ड्रामा था। जनता पार्टी की टिकटें जो तक्सीम हुई वह भो घटकों को हिसाब में रख कर हुईं। जनता पार्टी की सरकारे बनीं तो वह भी घटकों के हिसाब से बनी। उप सभाध्यक्ष जी, यह मैं नहीं कहता, यह श्री रामधन, जो महामत्री हैं जनता पार्टी के, कहते हैं।

श्री कल्प नाथ राय (उत्तर प्रदेश) : ग्रब नहीं हैं।

श्री रणवीर सिंह: कोई सही बात कहता है तो उस को निकाल सकते हैं, ताज्जुब की बात नहीं है। वह महामत्नी जरूर थे। उन्होंने यह बात कही।

(Interruption by Shri G. Laksh-manan).

लक्षमणन जी, ग्राप यत को कान में लगा कर मेरी वात सुनिये।

Please hear the translation, I can answer you very well. But first have your earphone and hear the translation.

ह भी मैं लक्षमणन साह का हिसाब-किताब भी करता हूं। इन्हें बड़ा शौक है हम से यह कहने का कि हमारी पार्टी दल-बदलुग्रों की पार्टी है। वे इस बात को भूल जाते हैं कि हिन्दुस्तान में ग्रखिल भारतीय कांग्रेस ही एक पुरानी जमात है। ग्राज ग्रखिल भारतीय कांग्रेस पार्टी की एक ही पार्टी है जिम के सदस्य इधर बैठे हैं, जो ग्राज विरोधी दल के हैं। मैं उन से कहना चाहता हूं कि उन का हिसाब-किताब क्या है, उनका क्या वास्ता था राजनीति से। पहले तो वे राजनीति में थे नहीं। राजनीति के बगैर राजनीतिक वन गये । कैसे बन गये रातों-रात इसे वे ही जानते हैं, मैं नहीं जानता ।

SHRI G. LAKSHMANAN: Our party is a socio-political product.

श्री रणवीर सिंह : वे डी ० एम० के० पार्टी के राज्य सभा के सदस्य चुने गये। उन को चाहिए था कि इधर बैठते, ये जनता पार्टी में कैसे पहुच गये। उन को यह बात बतानी चाहिए कि जनता पार्टी में कैसे जा पहुंचे। (Interruption)

SHRI JAHARLAL BANERJEE: Sir, he should not interrupt if he has any sense.

SHRI RANBIR SINGH: I am capable enough to answer him.

ये डी० एम० के० पार्टी से राज्य सभा के सदस्य बन कर श्राये, इधर बैठते थे, श्रब उधर जा बैठे। ये दल-बदलू हैं कि हम दल-बदलू हैं। हम को तो हालात ने इधर कर दिया, ये उधर कैसें चले गये, जरा इन से पूछिये। मुझे याद है इन्होंने सुब्रह्मण्यम साहब से कहा था कि तुम हमारे रहम पर चुन कर ग्राये हो श्रौर श्रब चुनाव में देखेंगे। बताइये, श्रीमान, ये चुनाव में कहां हैं? दो चुनाव हो गये, इन का कही नामलेवा बाकी नही रहा। श्रब जनता पार्टी की शरण में रह कर चलना चाहते हैं। शीशे के महलों में रहने वालो को दूसरे के ऊपर पत्थर नही फैंकना चाहिए।

तो मैं निवेदन कर रहा था कि आदर्श हमारे लिए क्या होता है। आदर्श है कि हम देश की तरक्की करें, प्रजातंत्र को कायम रखें। प्रजातंत्र को कायम रखने का एक तरीका होता है भौर वह यह कि सरकारी दल विरोधी दल का आदर करे, उन की टीका-टिप्पणी सुन कर उन से शिक्षा ले, अपने में तबदीली करे। उपसमाध्यक्ष जी, इस देश के अन्दर, आजाद देश के अन्दर '52 में पहला चनाव हुआ। '52 से लेकर '77 तक कभी इस देश के लोगों ने कांग्रेस के खिलाफ 50 से कम भ्रादमी चुन कर नहीं भेजें।

लेकिन कभी वह विरोधी दल नही बना सके। यह आज की जनता पार्टी राज करने के लिए कितने दिन तक ग्रपनी यह खिचडी कायम रखेगी इस वात को तो भंडारी साहब जान होगे या हमारे विधि मंत्री जान होंगे या उन के दूसरे सदस्य जिन के बयान ग्रब श्रखबारों में श्राने लगे हैं वह जानत होंगे। हम को तो इस बात का हिसाव नहीं हैं, लेकिन यह सब घटक मौजूद थे हम लोगो को गाली देने हैं: लिये हमारे रास्तों मे गलतियां सङ्गान के लिये श्रौर कभी यहां पर उस जमाने में 51 की तादाद में इक्ट्ठा हो कर नही बैठे सके। यह हिन्दुस्तान का राजनीतिक इतिहास है। यह मेरी कहानी नहीं हैं। यह हिन्द्स्तान के प्रजातत्रं का इतिहास है जिस को कोई झुठला नही सकता । श्रीमन, ग्राप के प्रदेश के इस्पात मंत्री ने ऐसा जाहिर किया थाकि शायद वह कांग्रेस पर बहुत बड़ा ग्रहसान कर रहे हैं कि उन्होने विरोधी दल को माना है स्रौर काग्रेस ने कभी नहीं माना । कांग्रेस क्या करती । कांग्रेस ने तो विरोधी दल ं कई नेताग्रों का निर्विरोध चनाव कराया । स्राचार्य कृपालानी के खिलाफ किसी उम्मीदवार को नहीं खडा किया । वह कांग्रेस के प्रधान थे श्रौर यह इस लिये किया कि वे विरोधी दल को नेतत्व दे सकें । हमारी कांग्रेस पार्टी ने इतनी कूर्वानी की, लेकिन हमारे देश की यह बदकिस्मती थी कि हमारे सविधान वनाने वालो ने जो म्रादर्श म्रपने सामने रखा था प्रजातंत्र का वह हम पूरा नही कर सर्क । श्रीमन्, यह लोग बड़ी बात करते हैं कि हम ने बड़ी गलतियां की । मै उन से पूछना चाहता हू कि कोई भाई बता सकते हैं कि कभी यह सदन या दूसरा सदन विरोधी दलों के सदस्यों से खाली रहा है। मै मानता हुं, कि 19 महीनों में कुछ भाई ऐसे है इस सदन के स्रीर उस सदन के भी कि

[श्री रणवीर सिंह]

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जो जेलों में रहे ग्रौर उनके ऊपर कुछ पाबन्दियां भी रहीं, लेकिन उन घटकों के ग्रन्य सदस्य सदन में बने रहे। यह चुटकी मारने वाले सदस्य जो ग्राज एक करोड़ का नसबन्दी का निशाना रखते हैं फैमली लांनिंग के बजट का, वह चटकी भार-मार कर ही चुनाव जीत गये हैं। भगर चुनाव जीत गये थे तो शान्ति के साथ लोक सभा में बैठ कर इस देश का काम चलाते । मैं तो चौधरी चरण सिंह साहब से पूछना चाहता हूं कि यह कीन सा श्रादर्श है कि स्रभी तो ग्राप का 19 सदस्यों का ही मंत्रिमंण्डल है। इस 19 सदस्यों के मंत्रिमंडल ने क्या फैंसले किये। उन्होंने तो ग्रांधी के ग्राम खाने की कोशिश की । लोक सभा के चुनाव में जीत गये थे तो एक साल, जरा ग्रपना काम दिखात । उन्होने ग्रपने फैसले भी देश के सामने नहीं रखे ग्रौर ग्रसेम्बलियों के चुनाव पहले करा दिये । पहले बताते कि हम बीडी पर टैवस लगाना चाहते हैं, हम जनता के ऊपर टैक्स लगाना चाहते हैं तो हम मानते हैं कि वह म्रादर्शवादी हो सकते हैं। लेकिन ऐसा उन्होंने नही किया । उन्होंने ग्रपना चेहरा दिखाया नहीं, श्रपना काम दिखाया नहीं श्रीर श्रांधी के स्राम खाने शरू कर दिये। पूरे देश को चुनाव में झोंक दिया। उत्तर भारत के सारे प्रदेशों को चुनाव में झोक दिया। उस में इनके नेतागण नहीं गये । जरा उस गर्मी का स्वाद वह भी तो लेते। स्राप ठण्डे कमरो में रहे भीर पूरे देश को गर्मी में चुनाव मे झोंक दिया इस लिये कि म्राम का मौसम है इस लिये वह श्रांधी के ग्राम खा सके। ग्रांधी के ग्राम उनको मिल गये । ग्रब देश की बनाने की तरफ कुछ कर के दिखाना चाहिए।

जैसा मैंने ग्रभी बताया ग्रादर्श क्या होना चाहिए ? इस देश की सेवा ही स्रादर्श होना चाहिए। 10 साल के ग्रन्दर हमारी जो पहली प्रधान मंत्री थी वह तकरीबन 10 साल प्रधान मंत्री रहीं । उस समय में जब वह प्रधान मंत्री

बनीं थीं हमारे देश के अन्दर ये जो देहात की तरक्की की दूहाई देने वाले हैं, बजट के अन्दर यह दावा करना चाहते हैं कि हमारे सिवाय 'देहातों की कृषि की तरक्की करने वाला कोई पदा नही हुग्रा, उनको मैं थोड़ा सा निवेदन करना चाहता हं कि 75 हजार गांवों के अन्दर बिजली थी जिस वक्त प्रधान मंत्री इंदिरा गांधी प्रधान मंत्री बनी थीं । स्रब पौने दों लाख गांवों के ग्रन्दर बिजली के तार बिछा करके राज की शक्ति स्रापके पास देकर गई

.5 12.71 (Interruption)

SHRI G. LAKSHMANAN: Sir, provision of electricity is a State subject.

श्री सुन्दर सिंह भंडारी : उपसभाध्यक्ष जी, उनका भाषण टेप रिकार्ड कर लीजिए। जरा बिल पर भी बोलिये।

श्री रणवीर सिंह: इस देश के ग्रन्दर 10 लाख टयूवेल थे स्रौर जब वह छोड़कर गई हैं, बिजली से चलने वाले 28 लाख ट्यूबवेल थे। यही मैं बताता हूं कि नम्बरों से ग्रादर्श मिलता तो स्रांधी से स्राम खाने की कोशिश नहीं की जाती हैं। तो न 40 में देश की भलाई है, न 19 में है, न 50 में है। उसके सम्बन्ध में ही मैं कह रहा हूं जरा शान्ति से सुनिये 🕡 👝 (Interruption)

जरा सोचिये, तभी ग्राप ग्रादर्भवाद कायम कर सकेंगे। ग्रब तो देश ग्रापका ग्रादर्ण देखेगा हम तो भ्रापको देखेंगे । श्रापकी तरह से नही कि नसबन्दी के खिलाफ कोई स्रावाज नही, कोई प्रश्न नहीं । सैंकड़ो ज्यादतियां ई विरोधी दल के किसी सदस्य ने ऐतराज नही किया ग्रौर चुनाव ग्राया तो ज्यादितयों का फिर खाता बताने लगे । यह चनाव जीतने की एक चाल थी कि जब चुनाव में वोट मांगने कांग्रेस वाले जायें तो इनसे कहो कि दो कैस दो ग्रीर एक वोट लो। यह चुटकी वाली बात बहुत दिन नहीं चलेगी । ग्रगर ग्रापको भी हमारी शरह से ग्रागे 30 साल की सेवा करने का स्वप्न हैं, ग्रापने तो ग्रभी 10 रखा हैं, कल मझे ग्रच्छा लगा कि प्रधान मंत्री पानी देने के जी 5 साल की बात कह गये लिए । तो कौन ग्रापको दस साल देगा ? ग्रगर दस साल चाहते हो तो गाली मत दो। जिन्होंने देश की तरक्की की, जिन्होने इस देश का नाम ऊंचा किया, दुनिया के अन्दर, किसी समय भी इस देश की फौज जीती नही थी, इस देश को जिताया, इस देश को संसार में ऊंचा उठाया, भूमिगत ऐटम का परिक्षण करा कर दुनिया के ग्रन्दर एक नम्ना दिखाया । बजाय इसके कि ग्राप उन वातों की नकल करे ग्रौर उनसे शिक्षा लेकर ग्रागे चले. हर मामले में ग्राली-चना करते हैं। स्रगर हममें कोई गलती हैं तो उस गलती को छोडे। लेकिन ग्रापको तो केवल काम ही यही हो गया है कि यह कमीशन बनायें, वह कमीशन बनाये । जैंसे कल चौधरी सूलतान सिह ने कहा रेडियो, कहानी संगीत स्रादि में संजय गांधी पकडे गये, संजय गांधी ने ऐटिसि-पेटरी बेल करा ली, संजय गांधी के कारखाने पर कब्जा कर लिया, मारुति में से कटेनर पकडा गया । विधि मंत्री बैंठे हैं, ऐसे कभी ऐसी जग : में कटेनर बरामद करके किसी को सजा दे सकते हो, किसी को देश के ग्रन्दर बदनाम कर सकते हो, उसके लिए रेडियो का दूरपयोग कर सकते हो । लेकिन विधि मंत्री जी को चाहिए कि सलाह दें कि देश कानुन क्या कहता है। उसका प्रचार करना है तो चनाव के अन्दर चुनाव के वक्त करो, अब तो कोई चुनाव नही होगा । लेकिन मेरे ख्याल में उनको डर ३ कि चुनाव एक साल में होने वाला है।

श्रीमन, इनको डर है कि यह चुनाव एक साल में होने वाला है क्योंकि ग्रभी भंडारी साहब ने ऐसा ही कहा, दिल की भावना रुकती नहीं है । उन्होंने कहा कि प्रधान मन्त्री दुसरे प्रधान मन्त्री को बनासकते हैं। यह इरादा है स्रापके दिल का ।

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श्री सुन्दर सिंह भंडारी: यह ग्रापने कहां से सून लिया।

भी रणवीर सिंह: ग्रापने कहा था।

उपसभाध्यक्ष (श्री लोकनाथ मिश्र) : जो कुछ ग्रापको कहना है बिल पर कहिये।

श्री रणवीर सिंह: नम्बर से ग्रादर्शवाद पैदा नहीं होता ।

SHRI G. LAKSHMANAN: How is it relevant to the amending Bill?

SHRI RANBIR SINGH: I am not yielding, my friend. Please sit down.

SHRI G. LAKSHMANAN: How is it relevant?

THE VICE-CHAIRMAN LOKANATH MISRA): Please sit down. He is winding up.

श्री रणवीर सिंह: जैसा मैंने ग्रारम्भ में ही कहा कि यह बिल जो है दल-बदल के इन्तजाम के लिये नहीं है, मंत्रियों की संख्या कम करने के लिये है जैसा कि प्रस्तावक महोदय ने कहा । जैसा भंडारी जी ने कहा उसके लि रे नहीं। मैं मानता हुं मन्त्रिमण्डलों में आदर्शवाद कायम करने के लिये है। मेरी धारणा यही है लेकिन हो सकता है गलत हो, भंडारी जी इससे सहमत न हों, विधि मन्त्री जी इससे सहमत न हों। मन्त्रिमण्डलों के लिये घादर्श जो है वह नम्बर कम करना नहीं है उनका म्रादर्श है देश की सेवा करना । देश की सेवा का काम जनता पार्टी के जितने सदस्य हैं उन सब का भी काम है। ग्राज देश के ग्रन्दर एक-एक संस्थान 2 हजार करोड़ रुपये का है लेकिन इस पर कोई बात नहीं की जाती, यहां पर कोई बहस नहीं की जाती श्रीर न लोकसभा में बहस की जाती। जो बड़े-बड़े संस्थान हैं उन की जो रिपोर्टे हैं उन पर कभी बहस के लिये नहीं कहा जाता । मैं मानता हूं यह जनता पार्टी का राज है पर कोई दखल नहीं है इसमें

[RAJYA SABHA |

[श्री रणवीर सिंह]

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श्रापका । जिस वक्त हम थे हमारा भी कोई दखल नही था, हमारा वक्त भी कट गया ग्रौर श्रब ग्रापका वक्त ग्राया है ग्रापका भी कट जायगा ग्रौर राज जो है वह ग्रक्सरों का रहा है ग्रौर ग्रफसरों का रहेगा । ग्रफसरों ने ही दक्षिण में गलती नहीं की है ग्रीर ग्रक्सरों ने ही नार्थ इडिया में गलती की है। इसलिये भाई यह राज तो स्रक्तरो का है। हम तो चाहते हैं कि जनता पार्टी का राज हो। जनता पार्टी का राज नम्बर कम करने से नहीं हो सकता । जो काम चलता है उस काम के ग्रन्दर दखलग्रन्दाजी न करें। कायदे कानन के मता-बिक जो काम होता है वह तेजी से होता है **ग्रौर उसे ग्रौर तेज करना हर जनता पार्टी** के मेम्बर का काम है, हमारा काम है । ग्रापकी जो गलतियां हैं उसको हम ग्रापको बताएं ग्रौर ग्रापका काम यह है कि जो गलतियां ग्रापकी हुई हैं उनको ग्राप मानें ग्रौर उनमें सुधार करें न कि कमीशन बैठायें। कमीशन भ्राप किसके खिलाफ बैठाते हैं ? कमीशन ग्राप बैठाते हैं जिन्होंने इस देश की तरक्की की, जिन्होंने हरियाणा प्रदेश की तरक्की की, जिन्होंने पंजाब की तरक्की की । मेरा कहना यह है कि भ्राप कमीशन बैठाइये इस बात पर कि जितने मुख्य मन्त्री बनें वे कितने-कितने साल रहे ग्रौर उन्होने ग्रपने प्रान्त की तरक्की क्यों नहीं की हरियाणा व पंजाब के बराबर। भ्रगर भ्राप देश की तरक्की करना चाहते हैं तो भंडारी साहब ग्राप इस प्रकार के कमीशन बैठाइये । भंडारी साहब जानते हैं कि राजस्थान मे जितने मुख्य मन्त्री हए वे हरियाणा के बराबर तरक्की क्यों नही कर सके। भगवान ने बिहार को, बंगाल को, ग्रसम को बहुत मीठा पानी जमीन के नीचे दिया लेकिन ग्रनाज के लिये, चावल के लिये हरियाणा की तरफ देखना पड़ता है, गेहं के लिये हरियाणा की तरफ देखना पड़ता है। कमीशन बैठाया जाता है हमारे खिलाफ बंसी लाल के खिलाफ श्रीमती इन्दिरा गांधी के खिलाफ या उनके खिलाफ बैठाया जाता है

जिन्होंने इस देश को ऊंचा उठाया । कमीशन बनना चाहिये जो सुस्त रहे, लेकिन उनके खिलाफ नहीं बैठाया जाता । ग्राप यमुना के उधर के प्रदेश को देखिये ग्रौर इधर के प्रदेश को देखिये ग्रापको मालूम होगा कहां तरक्की हुई है इनके लिये ग्राप किमशन बैठायो ताकि देश की तरक्की हो सके । जो निट्ठले ग्रादमी है उनके खिलाफ कमीशन बैठाया जाना चाहिये ।

उपसभाध्यक्ष जी, ग्राप जानते हं सरकारी मुलाजिमों की यह भावना रहती है कि कम से कम काम करो कोई ऐतराज नहीं करेगा स्रौर स्रगर काम करोगे तो कहीं न कहीं पकड़े जास्रोगे, ऐतराज होगा । जो हमारे कुछ राजनीतिज्ञ हैं उन्होंने भी यही नीति ग्रपना रखी है । सिर्फ टीका-टिप्पणी ही की जाये ग्रौर काम की कोई बात न की जाये. यह उचित नही है । ग्रगर ग्राप इस तरह से दूसरों पर कीचड़ फैकते जाएंगे तो इससे किसी का भी भला नही होगा । ग्राप राजसत्ता में ग्राए हैं, इसलिए ग्रापको एक ग्रादर्श कायम करना चाहिए । इसलिए मैं श्री नुपति रंजन चौधरी से कहंगा कि वे इस के लिये विल लाएं। मैं यह भी कहना चाहुगा कि मन्त्रिमण्डलों मे मेंम्बरों की घट-बढ़ करने से कोई फर्क नहीं पड़ता है । मेम्बरों को कम करने से भ्राप सत्ता में नही बने रह सकते हैं। ग्राप लोग ग्रपने कर्मों से ही जाएंगे। हम लोग अफसरों के कारनामों की वजह से गये, लेकिन स्राप लोग अपने ही कर्मों से जाएंगे। आपने पिछले दिनों देखा होगा कि इनके महामन्त्री कोई तो लखनऊ से कुछ बयान देता है भ्रौर कोई पटना से कुछ बयान देता है । दो तीन महीनो के अन्दर ही इनकी सारी तस्वीर सामने आ गई है । हमारा घर तो कुछ बिगड़ा ही था, लेकिन त्र्यापका तो भगवान ही भला कर सकता है। हम चाहते हैं कि ग्राप पांच साल तक कुर्सी पर बने रहें। स्राप लोग स्रब तक गांवों की हालत सुधारने की बात कहते रहे हैं, लेकिन मैं पूछना चाहता हूं कि गांवों की तरक्की के लिए **ब्रापने क्या किया है** ? क्या ब्रापने टैक्टरों की एक्साइज डयटी में कोई कमी की है ? श्री

[24 JUNE 1977]

भान प्रताप सिंह किसानों की भलाईकी बात यहा पर करते रहते हैं, लेकिन 12 परसेन्ट पर किसानो को ऋण कौन देते हैं, ग्रब 17 परसेन्ट कर दिया गया है । ऐसी हालत में 17 परसेन्ट में किसान किस तरह से कर्ज ले सकेगा, यह बात समझ में नहीं स्राती है । ऐसा लगता है कि यह सरकार विनया हो गई है। चौधरी जगवीर सिह जी जब इधर बैठते थे तो बहत चिल्ला-चिल्ला कर बोलते थे, लेकिन ग्रब वे बड़े सीधे हो गये हैं। हमने इनको बिध्या नहीं बनाया था । जनता पार्टी के दो तीन बिधयाओं के भाषण मैने पिछले दो तीन दिनों में सूने हैं। भ्राप उनके भ्राज के भाषणों ग्रौर पिछ्ले भाषणो की तलना कीजिये। हम तो जब उधर बैठते थे स्रौर स्रपनी . पार्टी के उप-नेता थे तो खब ग्रीर सरकार को रास्ता बताते थे। लेकिन स्राप लोग तो सरकार को रास्ता भी नही बताते हैं। मैं नही जानता कि यह ग्रापका राज है या किसी श्रीर का राज है, लेकिन यह चाहता हं कि राज आपका हो लेकिन राज तो उतका होता है जो तनख्वाहदार हैं। वे लोग सबसे पहले ग्रपते लिए सोचते है ग्रौर उसके बाद देश के वारे में सोचते हैं। चुकि इन्सान की फितरत ही कुछ इस प्रकार की है कि वह अपने बारे में पहले सोचता है। मेरा खुद का सम्बन्ध खेती वालों से है, इसलिए मैं हरिजनों के बारे में उतनी फिक्र नही करता जितनी खेती वालों की करता हूं। ग्राप जानते हैं कि मजदूर-मजदूरों की चिन्ता करता है।

इतना कह कर मैं सिर्फ इतना ही कहना चाहता हं कि हमारे विधि मन्त्री महोदय इस देश मे एक आदर्श कायम करने के लिये रेडियो को भी ठीक विधि के मुताबिक चलाये । मैं चाहता हं कि इस देण मे राजनीति को भी ठीक विधि के मताबिक चलाया जाय। ग्रगर ब्राप ठीक रास्ते पर चलेंगे तो इस देश में लोकतन्त्र ठीक प्रकार से कायम हो सकेगा। म्राप हमारी गलतियो का फायदा उठा सकते हैं ग्रीर खामियों को दूर कर सकते हैं। ग्रन्त में मेरी विधि मन्त्री महोदय से यही ग्रपील है कि वे एक सच्चा स्रादर्श इस देश के सामने रखें स्रौर मै समझता हूं कि यही इस विधेयक की भावना है।

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): Shrimati Lakshmi Kumari Chundawat. Not . here. Shri Dhabe.

SHRI S. W. DHABE: Mr. Vice-Chairman, Sir, here we are considering an amendment to the Constitution. This question is very important in today's evolution of democracy. We are not considering here what happened to party A or party B. But the question is—and I think it is necessary because the guidelines up till now were given by the ministrative Reforms Commission or other committees- that about 10 per cent Members of the Ministry have not been successful and the result is that the democracy has not functioned well. Two or three things are necessary. Firstly, Sir, there must be stability of political parties. I welcome the emer. gence of the Janata Party in country, which has eliminated constituents. They have become one political party, so that now we have got a recognised Opposition and also a political party in power. quired 30 years in our country to have this situation and it should be welcomed by all democrats pective of who is in power. Sir, political parties evolution and stability is guaranteed in different countries by two-party system. In U.K. we find there are the Conservative Party and the Labour Party. They are stabilised parties. Similarly America, the Republican Party and the Democrat Party are there. in the electoral roll the citizen has to give a declaration to which political party he belongs, and democracy has been taken to grass-roots. They are having primary election even for party nominees. But, today, Sir, what we find here is that the political parties are not based on any econo-The people mic or social interest.

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who are business men, who have got the philosophy of the Swatantra Party of a free economy at the one extreme and at the other the people who want nationalisation, who are firm believers of socialism all have come in one party negatively to defeat the party in power. Similar is the position of the other parties. Therefore, it is high time that this political restructuring takes place in Will Constitutional our country. reform or amendments can help it? It is necessary to know restructuring of the political parties so that their interests are clearly defined and represented by them. Why are there no large defections in England? The major reason is no member of party will like to go to the other party. They have got definite ideas, sets of ideas, and defection has become impossible by the creation the political parties.

Another defect in our Constitu_ tion is that the political parties are not recognised by law. Here we have got a free democracy even those who want to wreck the Constitution can fight in the elections: those who believe in a State dictator. ship can come to power and amend the entire Constitution, and there is nothing in the law on what sort of political parties should be created. As far as I know, Sir, in Ger. many and other countries the law of Parliament also recognises the political parties. So, one of the reasons why this amendment has come that the party in power must be able to have an efficient administration, will be able to implement its own programme and the manifesto given to the people, and thirdly that normal functioning should be possible. Sir, fortunately, today in our country the position has come when if the Ministries are numbered or limited there is no danger as such to the stability of the political party. There was a time when the SVD Governments came in 1967 or when a group was in majority, thin majority, even the

formation of the Ministries led to defections and fall of the Governments. Therefore, Sir, whether stability of the Ministry should be important aspect of our political democracy is one of the questions which our Constitution makers will have to reply to.

Fortunately, Sir, our Law Minister is also a Constitutional expert. I will like-whether you accept it or not-and I believe he is bringing forward a comprehensive amendment Bill, not merely for repealing what has been done by the previous Government, but for evolution of democracy, stable political parties elimination of the chances of defection, and efficient administration by proper Ministries. He will consider Articles 74 and 163 of the Constitution. Some defects are there. Incidentally I would like to mention one. Article 74 says:

"There shall be a Council of Ministers with the Prime Minister at the head to aid and advise the President who shall, in the exercise of his function, act in accordance with such advice."

Sir, in our country we have seen that this time when the Prime Minis. ter was sworn in there was no Cabinet. The Council of Ministers came afterwards. Sir, what is contemplated in this article is that there must be a Council of Ministers along with the swearing-in of the Prime Minis. ter. The same is the position in article 163 which says:

"There shall be a Council Ministers with the Chief Minister at the head to aid and advise the Governor....."

It was never thought or contemplated that the Prime Minister alone will be sworn in and there will not be a Council of Ministers for some time. On the other hand, the constitutional position today is just the opposite. The Council of Ministers must be formed at the same time when the

Prime Minister is sworn in. Therefore, article 74 requires a second look.

Sir, the democratic institutions have become very complicated affairs. It is not easy to make anything by a rule. In the Report on the Fifth General Elections in India, there is one passage which I shall quote. It is by A.D. Lindsay from the Modern Democratic State, page 261. It says:

"If democracy is to survive, it will have to employ and use every bit of skill and knowledge and leadership it can get hold of. This complicated interdependent world in which we are living cannot be run without knowledge and skill, foresight and leadership. Any cult of incompetence can only lead to disaster."

With the experience of so many years in our democracy when we have seen Governments toppling down and ministry formation leading to disintegration of political parties, is it not necessary for us to see what is likely to happen in the future and to provide the necessary curbs in the Constitution itself for the proper evolu-I do not agree tion of democracy? with Mr. Bhandari when he that the guidelines are sufficient that purpose. We have seen the experience of guidelines. They are observed only in the breach. Therefore, Sir, it is not possible to leave it to the goodwill of political parties or to the wishes of the Chief Minister to have a Cabinet as he chooses. But stability of a Ministry being an important question, if it is essential for the party which comes to power to function properly, to work for five years to implement their programmes, think putting a restraint in the Constitution will go a long way in stabilising the political party and in enabling proper functioning of the Ministry. Therefore, the suggestion in the amendment is that there should be not more than 45 Ministers at the Centre and not more than 30 in the

States. I do not agree with Bhandari when he asks why in States which have small Assemblies. only about 96 Members, they should have 30 Ministers. He says the provision will be misused. But misuse is there even today. The suggestion is that the outer limit must be 30. Todav the sky is the limit. If the Chief Minister wants to make 50 per cent of the Members of the Legislature Ministers, he can do so. We seen that in some States like Haryana. everyone of the fifth of the Members have been Ministers sometime or the other in five years. Therefore, I will request the Law Minister to look to this aspect—he is also a champion of democracy and freedom—as to how to develop democratic institutions in India, how to make them more effective, how to make defections possible and how to remove this lust for power. Sir, in our country the position of Minister has assumed great importance. They are dered to be more than God by people. Fortunately or unfortunately that position is there, whether Minister belongs to this group or the other group. In my State-I come from Nagpur—there was a cartoon in ofthe newspapers. Ganesh festival a Minister was called to address a gathering. The meeting was fixed at 6.30. The Minister not turn up in time. The gathering waited till 7.00 and then started the Ganesh puja In the midst of prayer the Minister arrived. diately everybody left the prayer, rushed to garland the Minister the Minister was put on a chair. The cartoon showed Ganesh walking out in protest. Ganesh left the worshipping place in protest because when the Minister arrived, everybody started looking after the Minister. there is an aspect to be considered here. If a democracy has to be more effective, this position and which goes with the post of Minister has to be reduced to a large extent. How to do it I leave it to the Law Minister who is an expert in the matter. But certainly the question in this Bill is between the judgment of an

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individual or the leader of a political party and the better judgment of the we should po'itical party—whether provide such a provision in the Constitution or not. Our experience tile last 30 years of democratic shows that the discretion has abused and it also led to disintegration and instability of the political party .Under these circumstances fully support what Mr. Choudhury has proposed. And if an amendment the Constitution is not possible to be accepted, then he can move an amendment to an official motion. these remarks I conclude.

Constitution

श्री कल्प नाथ राय: ग्रादरणीय उप-सभाध्यक्ष महोदय मैं नुपति रंजन चौधरी द्वारा जो विधेयक लाया गया है उसका समर्थन करने के लिये खड़ा हुग्रा हूं। हिन्दुस्तान में भ्राजादी की लड़ाई के बाद हमारे देश में प्रजातन्त्र की स्थापना की गयी । भ्राजादी की लड़ाई के दौर में हमारे देश के स्वतंत्रता संग्राम सेनानियों ग्रौर हमारे देश के बड़े बड़े नेतास्रों ने यह सोचा था कि स्रपने देश मे जनता की हकूमत कायम की जायगी स्रौर उसके साथ ही साथ समाजवाद भी स्थापित किया जायेगा । किसानों, मजदूरों का राज हिन्द्स्तान में कायम किया जायगा । इसी सपने के साथ हमारे देश में प्रजातन्त्र की स्थापना हुई ग्रौर जनता के द्वारा जनता के के लिये, जनता की हुकुमत कायम हुई । हमारे देश में प्रजातन्त्र की स्थापना के साथ मन्त्रिमण्डल का भी गठन हुन्ना 30 वर्ष तक इस मल्क मे कांग्रस की हकमत कायम रही ग्रौर 30 वर्षों तक लगातार कांग्रेस की हकमत के खिलाफ विरोधी दलों ने ग्रनेकों प्रकार के सिद्धान्तों श्रौर नीतियो का प्रतिपादन करके स्राज पहली बार दिल्ली मे जनता पार्टी की हुकुमत कायम की है । मुझे भ्रच्छी तरह से याद है एक कहावत कि "खोदा पहाड़ म्रौर निकली चृहिया" जनतापार्टी से लोगों को बड़ी आशायें थी कि हिन्दुस्तान में कोई बहुत बड़ा मिरेकल ला देंगे। जनता पार्टी के बहत

बड़े वड़े नेताग्रों ने दिन रात--कांग्रेस के मन्त्री बर्ड बंगलों में रहते है, एयर कंडीशन मे रहते हैं, इतनी तनख्वाहें लेते हैं, इतने रुपये खर्च करने है, मन्त्रियों पर इतने लाख खर्च होता है। प्रधान मन्त्री यह पहनती हैं---इस तरह के भाषण करते करते पूरे हिन्दुस्तान के गांव गाव मे गली गली मे एक चरित्र हत्या का वातावरण, हिन्दुस्तान मे बना दिया । मैं पूछना चाहता हूं क्या जनता पार्टी के मन्त्री कांग्रेसी मन्त्रियों के बराबर तनख्वाहें नहीं ले रहे हैं ? क्या उन बंगलों में नहीं रह रहे है. क्या उनके ऊगर वह खर्च नही होता है जो कांग्रेसी मन्त्रियों के ऊपर होता था, क्या वे उन्हीं गाडियो में नहीं चल रहे हैं, क्या वे उतने ही टेलीफोनों का इस्तेमाल नहीं कर रहे हैं, क्या उन्होंने छोटे बंगलों में रहना प्रारम्भ कर दिया है, किसी भी बात में कांग्रेसी राज्य के मन्त्रियों ग्रौर जनता पार्टी के मित्रयों मे क्या ग्रीर कितना ग्रन्तर है ?

[The Vice-Chairman (Shri Ranbir Singh) in the Chair]

की राजनीति के हिन्द्रस्तान उन्होते कौनसी नजीर रखी है ? इन लोगों ने लगातार हिन्द्स्तान की राजनीति में चरित्र-हत्या का वातावरण बनाने का काम किया ताकि जनता के मन में सभी नेतात्रो के प्रति घुणाकी भावना पैदा हो ।

श्री मोरारजी देसाई ग्राज भारत प्रधान मन्त्री है । वे एडमिनिस्ट्रेटिव रिफार्म्स कमीशन के चेयरमैन थे । उन्होंने ही बरसों तक लाखों रुपये खर्च कर के उस कमीशन की रिपोर्ट प्रकाशित की । मैं चाहता हूं कि भारत के प्रधान मन्त्री श्री मोरारजी देसाई साहब श्रीर उनके मन्त्रिमण्डल के लोग कम से कम उस एडमिनिस्ट्रेटिव रिफार्म्स कमीशन की सिफारिशों को लागू करें ताकि देश के अन्दर एक स्वच्छता का वातावरण पैदा हो ।

श्रादरणीय उपसभाध्यक्ष महोदय, श्राप के हो अन्छो तरह मालुम है कि जब पालिया मेंट के [24 JUNE 1977]

चुनाव हो रहे थे उसके दौरान श्री ग्रशोक मेहता साहब ने यह बयान दिया कि 23 मार्च तक जो ध्यक्ति जनता पार्टी में सम्मिलित हो जायेंगे हम उनका स्वागत करेंगे, इसके बाद जो लोग भामिल होगे हम उनको नहीं मानेंगे। फिर म्रादर्श की बात दिन रात करने बाले जनता पार्टी के केन्द्रीय नेतास्रों ने कहा कि राज्य सभा के सदस्यों को हम खला न्यौता देते हैं कि हमारे दल में सम्मिलित हो जायं, एक बार नहीं पचासों बार । मनीपूर के मन्त्रिमण्डल को तोडने के लिए श्री ग्रशोक मेहता ने चिट्ठियां लिखी । मनीपूर, विपूरा, नागालैण्ड, सिक्किम की सरकारों को गिराने के लिए केन्द्रीय सरकार के मन्द्रियों ने लगा-तार दल-बदल को प्रोत्साहित करने के लिए काम किया । स्राप यह जवाब दे सकते है कि कांग्रेस पार्टी ने भी ऐसा किया। मैंने यदि कोई गलती की तो उसका यह मतलब नहीं है कि ग्राप भी वही गलती करेंगे। ग्राप हमारी गलतियों को जनता के बीच कह कर पावर में ग्राये । ग्रापने कहा कि देश में प्रजातन्त्र खत्म हो गया । शान्तिभूषण जी का मैं बहुत ग्रादर करता हूं श्रीर मैं समझता हूं कि जनता मन्त्र-मण्डल के वे योग्यतम सदस्य है। मै उनसे पूछना चाहता हूं कि किसने हिन्द्स्तान मे राजनीतिक भ्रष्टाचार को शुरू किया । दिन-रात मोरेलिटी की बात करने वाले चौधरी चरण सिंह ने हिन्द्स्तान की राजनीति पोलिटिकल करण्शन शुरू किया, दल-बदल शुरू किया । इन्होंने '67 में कांग्रेस पार्टी में रह कर उसके चिन्ह पर चुनाव जीता, बाद में चन्द्रभान गुट को सरकार से हटाने के लिए, मुख्य गन्त्री बनने के लिए दल-बदल का वरण किया । उनकी देखादेखी गोविन्द नारायण सिंह ने दल-बदल किया, राव वीरेन्द्र सिंह ने किया। इस तरह हिन्दुस्तान की राज नीति में राजनीतिक भ्रष्टाचार की बुनियाद भारत के ब्राज के गृह मन्त्री ने की । दिन-रात कोरे भ्रादर्शवाद की बात करते हैं । सारे हिन्द्स्तान के लोग बेईमान हैं, एक वह ईमान-

दार है । इस तरह की बातें दिन-रात किया करते है ।

Who started defection in the history of India? Shri Charan Singh is the emperor of defectors. He started defection. He started political corruption in the country.

हिन्दुस्तान की नयी पीढ़ी को वे कोई आदर्श और प्रेरणा नहीं दे सकते । सत्ता के लिए दल को बदलने की, सत्ता के लिए हिन्दुस्तान को भी गिरवीं रख देने का जिन लोगों ने काम किया है वे लोग लोकतन्त्र की बात करने हैं और यह आशा करते हैं कि हिन्दुस्तान की नयी पीढ़ी जो जन्म ले रही है वह उनके पद चिन्हों का अनुसरण करेगी।

मन्त्रिमण्डल छोटा हो, ठीक है। लेकिन आप हिन्दुस्तान की जनता की तरफ बधाई के हकदार होंगे यदि आप दल-बदल को रोक दें, दल-बदल पर कान्नी प्रतिबन्ध लगा दें, देश की राजनीति में स्वच्छता का वातावरण पैदा कर दें। इन कामों को आप करें। केवल छोटा मन्त्रिमण्डल होने से ही क्या सब काम हो जायेंगे?

हिन्द्स्तान भ्राजाद हुआ तो हमारे देश के बडे बडे स्वतन्त्रता-संग्राम सेनानियों ने मंत्रिमंडल में मंत्री के पद ग्रहण किये । उत्तर प्रदेश में जब मंत्रिमंडल बना श्री लाल बहादुर शास्त्री, श्री चन्द्रभान गप्त, श्री चरण सिंह पार्लियामेंटरी सेक्रे-टरी बनाये गये । फिर डिप्टी मिनिस्टर बनाये गये, श्रौर फिर मिनिस्टर बनाये गये । तो लोगों को पार्लियामेंटरी ट्रेनिग की ग्रावश्यकता होती है। ग्राज उत्तर प्रदेश में क्या हुन्रा है । शान्ति भूषण जी क्यों नहीं कलेजे पर हाथ रख कर पूछते हैं। ग्राज उत्तर प्रदेश में मंत्रिमंडल किस ग्राधार पर बनाय गाया है । केवल पोलिटिकल कंसीडरेशन पर । चन्द्र भानु गुप्त जीवित -हैं। वह आज क्यों सारा टेंपर लुज कर

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गये। ऐसे व्यक्ति को उत्तर प्रदेश का मख्य मंत्री बनाया गया कि जो पालियामेंट कि जो पार्लियामेंट मे एक दिन भी नहीं रहा ग्रौर जिस को डिप्टी ज्वायंट सेऋटरी, एडीशनल सेऋटरी श्रौर सेकटरी में कोई फर्क ही पता नहीं है। इसलिए क्या देश में केवल पालिटिक्स चलेगी। देश की तरक्की की कोई भावना क्या ग्राप के मन में नहीं है। ग्राखिर उत्तर प्रदेश कैसे तरक्की करेगा। उस का ग्रार्थिक ढांचा कैसे बदलेगा. सामाजिक ढांचा कैसे उन्नति उत्तर प्रदेश कैसे तरक्की करेगा। वहां श्राज केवल राजनीति चल रही है। स्राज वहां बी एल डी ग्रौर जनसंघ एक तरफ चाहते हैं कि कहीं जनसंघ का मुख्यमंत्री हो जाय कहीं बी एल डी का। ग्राप के मन में यह भावना नहीं है कि हम अपने प्रदेश या देश की तरक्की करेंगे। स्राज केन्द्रीय मंत्रिमण्डल नहीं बन रहा है । उसका भी यही कारण है कि राजनीतिक पुल्स भ्रौर प्रेशर्स इतने है कि मोरार जी भ्रपना मंत्रिमंडल नहीं बना पा रहे हैं। मंत्रिमंडल के लिए दो सौ उम्मीदवार हैं। सोशलिस्ट पार्टी के 5, बी एल ड़ी के 5 ग्रीर कांगों के 8 ग्रौर इसी तरह जनसंघ ग्रौर दूसरी पार्टियों के उम्मीदवार हैं। हिन्दुस्तान में च्नाव में जनता पार्टी ग्राई जीत कर उस का स्वागत है। कांग्रेस एक विरोधी दल बना, उस का स्वागत है। कांग्रेस श्राज हुकूमत में नहीं है श्राप हुकूमत में हैं तो स्राप देश को स्रागे बढाइए। काग्रस ने जो गलतियां की सो की। लेकिन आप तो देश को स्रागे बढ़ाइए। स्राप देश की तरक्की करें। इस में कोई ऐतराज नहीं। देश सब का है। देश शान्ति भी है ग्रौर हमारा भी। देश मोरार जी भाई का भी है ग्रौर इन्दिरा गांधी काभी। देश बड़ा है। इस देश में डमोऋसी इसीलिए

है कि कभी कांग्रेस पार्टी पावर में रहे ग्रीर कभी ग्राप। ग्रमरीका ग्रीर इंग्लैंड में जहां जनतंत्र है वहां हर दस, पंद्रह साल में सत्ता में परिवर्तन होता है। कहीं पांच साल बाद ही परिवर्तन होता है ? हिन्द्स्तान में सत्ता में 30 बाद परिवर्तन हुआ। यह मैं समझता हूं कि देश के जनतंत्र के लिए देश के विकास के लिए बहुत ग्रच्छी बात नहीं थी। बहुत देर में सत्ता में परिवर्तन हुआ। थे हर पांच या दस साल में होना चाहिए। लेकिन म्राज एक-एक नेता खड़ा होता है ग्रौर बोलता है कि हम ने कांग्रस को हटा दिया। कांग्रेस पार्टी जनता की पार्टी है। इन्दिरा गांधी पर ग्राप की ग्रोर से बराबर ग्रारोप लगाए गए। कहा गया कि वह जनतंत्र को नहीं मानती। वह चुनाव नहीं करायेंगी। स्राखिर चुनाव करा दिया तो कहा गया कि ईमानदारी से चुनाव नहीं करायेंगी। जब ईमानदारी से चुनाव करा दिए ग्रौर खुद भी राय बरेली में चुनाव हार गयी तो कहा जाने लगा कि शान्ति से सत्ता का हस्तांतरण करेंगी। 24 घण्टे के ग्रन्दर वह भी कर दिया और आप हिन्द्स्तान की गद्दी के मालिक बन बैठे। पहली बार हिन्द्स्तान के इतिहास में एक प्रधान मंत्री सत्ता का हस्तांतरण ग्रपने हाथों शान्तिपूर्ण ढंग से किया है, लेकिन उस व्यक्ति ने जिसने हिन्दुस्तान में पहली बार जनतंत्र को किन्हीं कारणों से समाप्त किया, ग्राप तो राज नारायण जी का केस लड़े हैं, टेक्नीकल कारणों से वह चुनाव पिटीशन सफल हो गया, लेकिन क्या इन्दिरा गांधी उस चुनाव मे जीतीं नही थी ? क्या दूनियां में कोई इलेक्शन पिटीशन करता है स्रपने नेता के खिलाफ? क्या कहीं कोई प्रजा-तंत्र के एक मात्र नेता के खिलाफ चुनाव लड़ता है। लेकिन म्राज म्रगर इन्दिरा गांधी जी राय बरेली से चुनाव जीत कर पार्लियामेंट में बैठी होतीं स्रौर स्राप उन

की लितयों को बताते तो वह सुनतीं। वह इन्सान हैं। उनसे गलतियां हो सकतीं हैं, स्रगर गलतियां हो गयीं थीं तो वे उन को सुनतीं समझतीं स्रौर भविष्य में उन को न दुहराती, लेकिन ग्राज तो चरित्र हत्या का एक नशा है। रात दिन नेहरू परिवार के खिलाफ यह काम रहा है। यह कमीशन बैठा, वह कमीशन बैठा। मैं पूछना चाहता हूं कि क्या हिन्दुस्तान का एक भी परिवार बता सकता है कि जिस ने नेहरू परिवार के समान देश के लिए बलिदान किया हो। उस परिवार के मोतीलाल नेहरू ने जेल में सिसक सिसक कर ग्रपना जीवन काट दिया। हिन्द्स्तान के प्रधान मंत्री मां पर घोड़े दौड़ा दिए गए थे श्रीर पहले प्रधान मंत्री जी ने अपनी जिन्दगी के 13 वर्ष जेलों में काटे जिस ने हिन्द्रस्तान की भलाई के लिए सब कुछ न्यौछावर कर दिया। के खिलापा जब कांग्रेस को दफ्तर के लिए कही जगह नहीं मिलती थी तो भ्रानन्द भवन को स्वराज्य भवन बना कर दे दिया। उसे कांग्रेस का कार्यालय दिया जिस में देश नेता शिक्षा ग्रहण कर सकें। ग्राज परिवार की चरित्रहत्या हो ही है। जिस इन्दिरा गांधी ने ग्रपने ग्रानन्द भवन दो करोड़ रुपए के भवन को राष्ट्र दे दिया। ग्राज उस के पास ग्रपने रहने के लिए मकान नही है। कहीं कुछ चलेगा नहीं क्योंकि हिन्दु-स्तान में कोई भी परिवार स्रव राजनीति में भाग नहीं लेगा क्योंकि हिस्सा लेगा तो किन्हीं कारणों से यदि उसको प्रधान मंत्री बना दिया ग्रौर जब वह चला गया तो उसकी, उसके बेटे की, उसके नाती की का खोदी जाये, उसके मकान को तालाब बना दिया जाए, यह स्वस्थ परम्परा हिन्द्स्तान में कायम की जा रही है। मै ग्रापको कहना चाहता हुं कि हिन्दूस्तान की जनता

को उन कमीशनों पर विश्वास नहीं रहा। शान्तिभूषण जी मैं श्रापसे कहना चाहता हूं कि जैसे जनता पार्टी की सरकार काम कर रही है, मैं ईश्वर से प्रार्थना करता हं कि यह सरकार 5 साल तक रहे, मैं भगवान से विनती करता हूं, लेकिन यह जो सरकार है यह एक साल, दो साल ग्रौर तीन साल से ज्यादा चलने वाली नहीं है जहां तक. मैंने राजनीति को समझा है ग्रौर जाना है, मैं ईश्वर से विनती करता हूं कि यह सरकार 5 साल रहे, लेकिन इस सरकार का, 5 साल में, जनता पार्टी का पता नहीं चलेगा।

(Interruption)

SHRI HAMID ALI SCHAMNAD (Kerala): Not five years. Under the amended Constitution, it is six years .

(Interruption)

THE VICE CHAIRMAN (SHRI RANBIR SINGH): The House can be dissolved any time.

श्री कल्प नाथ राय : टैक्नीकल बात न कीजिए । ग्रापको पता चलेगा । जयप्रकाश जी रिकाल की बात करते थे। क्या हम्रा रायबरेली में? रायबरेली 5 सीटों में ग्रापकी पार्टी हजार से हारी हैं, क्यो नही राजनारायण इस्तीफा दे देते ? मैं श्रापके सामने कह रहा हूं कि जब भी इंदिरा रायबरेली से चुनाव लड़ेंगी, राजनारायण की जमानत जब्त होगी । कोई ताकत इस कदम को नही रोक सकती है। जनता चाहती है कि ग्रापके काम को टैंस्ट करना । एक बार ग्रापको सत्ता मिली है, कौन सा देश के अन्दर आपने काम ऐसा किया है जिसने हर स्रादमी के दिल को छु लिया हो ? जो गांव वाले हैं वह रोते हैं, गांव के लोग जो बजाार में चीजें खरीदने के लिए जाते है तो

श्री कल्प नाथ राव]

हर चीज के दाम 35 प्रतिशत बढ़ गए, 13 प्रतिशत इनफ्लेशन बढ़ गया । ग्रापने कोई काम नही किया। केवल ग्राप का जात-पांत का जहरीला नांग हिन्दु-स्तान में विष वमन कर रहा है। हिन्द-स्तान की राजनीति को विषाक्त बना रहा है । ग्रापके मंत्रिमंडल का एक सदस्य ऐसा कर रहा है । ग्राप पोलिटिकल मारेलिटी की बात करते हैं । जिन्होने दल-बदल की बात की हो, जिन्होंने राजात्रों के प्रिवी पर्स का समर्थन किया. जिन्होंने बैंकों के राष्ट्रीयकरण का विरोध किया हो जिन्होंने कोयले के राष्ट्रीय-करण का विरोध किया वह लोग ग्राज मोरेलिटी की बात करते हैं, वह राजनीति में मोरेलिटी की बात करते हैं। इंदिरा गांधी ने बैकों का राष्ट्रीयकरण किया, देश के पुंजीपति खिलाफ हो गए, राजा-महाराजाओं के प्रिवी पर्स समाप्त कर दिए तो राजे-महाराजे खिलाफ हो गए, कोयले का राष्ट्रीयकरण कर दिया तो खानो के मालिक खिलाफ हो गए, स्मगलरों को जेल में डाल दिया तो देश के चोर-बाजारिये, जखीरेबाजी करने वाले नाराज हो गए । बड़े बड़े चोरों को बन्द कर दिया तो चोर खिलाफ हो गए। तो मुल्क में राजनीति के लिए सब कुछ करने वाले के खिलाफ वह पहले से ही थे तो वह चुनाव हार गई। मैं भ्रापको बताना चाहता हूं कि हिन्दुस्तान में जो भी समाजवाद के लिए कदम उठ येगा उसको समाजवाद के दृश्मन माफ नहीं करेंगे । श्राप प्रजातंत्र की बात करते हैं, समाजवाद की बात क्यों नहीं करते । रूस में समाजवाद स्राया, रूस की जनता ने पट की ग्राजादी पाई, ग्रमरीका में डेमोक्सी ग्राई वहां की जनता ने मन की ग्राजादी पाई, लेकिन हमारे देगा के नेताग्रों ने सोचा कि पंजीवाद भ्रीर साम्यवाद की गुदगुदी

गदी से हटकर हम एक नई दुनिया बनायेंगे जिसमें पेट की ग्राजादी भी हो ग्रौर मन की ग्राजादी भी हो जिसको 🗻 डेमोक्रेटिक सोशलिज्म कहा गया । पेट की श्रौर मन की श्राजादी के लिए हिन्द्स्तान में ऐक्सपेरिमेंट चल रहा है। रूस में पेट की ग्राजादी है, मन की श्राजादी नही है । ग्रमरीका में मन की श्राजादी है, पेट की ग्राजादी नहीं है। हिन्द्स्तान में जवाहरलाल नेहरू ग्रौर महात्मा गाधी इन लोगों ने मन की ग्राजादी के साथ साथ पेट की ग्राजादी के लिए जनतव की बात चलाई । हमारे यहां करोड़ो लोगों को रोटी चाहिए या ग्राजादी चाहिए यह मैं सवाल ग्रापसे पूछना चाहता हूं। इस मुल्क की 27 करोड़ जनता चार-छ : ग्राने रोज पर गुजारा करती है उनको रोटी चाहिए या ग्राजादी चाहिए, यह सवाल ग्रापके सामने । ग्राजादी ग्रौर रोटी दोनों चाहिए यह गाधी जी ग्रौर जवाहर लाल जी कहा करते थे भ्रौर यही हमारे देश में इंदिरा गांधी भी चाहा करती थी। यदि ग्राप भी यही चाहते हैं तो म्रापने बैंकों के राष्ट्रीयकरण का विरोध क्यों किया था । ग्रगर हिन्दुस्तान के रिक्शा चलाने वालों को बैंक से लोन लेना है तो बैकों का राष्ट्रीयकरण जरूरी है, किसानों को ट्रैक्टर के लिए लोन लेना है तो बैंकों का राष्ट्रीयकरण जरूरी है। छोटे-छोटे उग्रोग धन्धो को चलाने के लिये लोन लेना है तो बैंकों का राष्ट्रीकरण जरूरी है, इन सब कामों के लिए बैको का राष्ट्रीयकरण किया गया था । मोरारजी देसाई ने इसका विरोध किया था, चौधरी चरण सिंह जी ने इसका विरोध किया था । ये देश के पुजीवाद के दोस्त हैं इसलिए उन्होंने विरोध किया। मैंने जो ग्रभी तक पाया है मोरार जी देसाई की सरकार ने एक भी काम ऐसा नहीं किया जिससे 60 करोड जनता की

लाभ पहुंचता हो । ग्रापने गांव की बात कही है लेकिन गांव के विकास के लिए जितना रूपया सूत्रहमण्यम साहब ने रखा था उससे बहुत कम रुपया ग्रापने रखा है। जनसंघ के लोग जिन्होंने राजाग्रों के प्रिवी पर्स का समर्थन किया, बैकों के राष्ट्रीयकरण का विरोध किया, हर समाजवादी कदम का विरोध किया, धरती के बंदवारे का विरोध किया, हरिजनों को ऊंचा उठाने का विरोध किया, ग्राज वे ही समाजवाद की बात करते हैं। क्या ऐसी सरकार हिन्दुस्तान में चल सकती है ? समाजवाद का पहलू जनतंत्र के साथ ग्रौर जनतन्न का पहल समाजवाद के साथ रखना पडेगा तभी हिन्द्स्तान में सरकार चल सकती है।

उपसभाध्यक्ष जी; मुझे ग्रापसे एक निवेदन करना है वह यह कि उत्तर प्रदेश के ग्रंदर जो तरक्की नहीं हुई है उसके कई एक कारण रहे हैं। शाति भूषण जी, मैं इस पालियामेंट में कहना चाहता हू कि उत्तर प्रदेश के ग्रंदर जिस प्रकार की सरकार ग्रापने बनाई है वह पाताल में चली जाएगी । कुर्सी का चक्कर उत्तर प्रदेश में लगा ही रहता है । इसी कुर्सी के चक्कर में हमारे समय में उत्तर प्रदेश की तरक्की नही हुई ग्रौर मैं समझता हू इसी कुर्सी के चक्कर में श्रव तरक्की नहीं होगी ।

उपसभाध्यक्ष जी, क्या है इस देश की हालत ? चौधरी चरण सिंह जी ने कहा कि महात्मा गाधी ने गलती की कि जवाहर लाल जी को प्रधान मंत्री बनाया । चौधरी चरण सिह जी जैसी बात मैं समझता हूं कोई नही कह सकता। जवाहर लाल जी ने हिन्दुस्तान के म्रार्थिक विकास की बुनियाद डाली । क्या पब्लिक सेक्टर के बिना यह हो सकता था, बिना फर्टीलाइजर के संभव हो सकता था, हैवी इलैक्ट्रीकल के बिना

क्या यह संभव हो सकता था, छोटे उद्योग धंधे चल सकते थे, विना स्टील प्लांट लगाने क्या हम हिन्दुस्तान को नया रूप दे सकते थे, विना स्रायल प्रोड-क्शन के हमारी इकोनोमी बढ सकती थी, क्या ग्रार्डिनेंस फैक्टरी के बिना देश में विकास संभव हो सकता था ? जवाहर लाल जी ने हिन्दुस्तान में ग्राजादी के साथ-साथ ग्राथिक विकास की बृनियाद डाली । इसलिए जो बात चरण सिंह जी ने कही मैं समझता हूं जयप्रकाश नारायण यह बात नहीं कह सकते कि गांधी जी ने गलती की। चौधरी चरण सिह का दिमाग किधर जाकर जुड़ गया है मेरी समझ में नहीं ग्राया । मैं जानता हूं चन्द्र भानु गुप्त भी यह बात नही कह सकते कि जवाहर लाल को प्रधान मंत्री बनाकर गलती की गई। यह बात मोरारजी देसाई भी नहीं कह सकते, सरदार पटेल ने भी यह बात नहीं कही थी । लेकिन स्राप देखिए कि चौधरी साहब किस हद तक बात करने लगे हैं। मैं खुद किसान का लड़का हूं मै जानता हूं कि एग्रीकल्चर का सवाल फर्टीलाइजर के साथ जुड़ा हुम्रा है, फर्टीलाइजर का सवाल नेप्था के साथ जुड़ा हम्रा है, पानी के साथ जुड़ा हुम्रा है । एग्रीकल्चर का मवाल ट्यूबवैल के साथ भी जुड़ा हुम्रा है । पहले हिन्दुस्तान में छः करोड़ टन ग्रनाज पैदा होता था ग्रीर ग्राज 12 करोड़ टन पैदा हो रहा है जब कि हमारी ग्राबादी 22 करोड़ बढ़ गई है । ग्रमेरिका की ग्राबादी 22 करोड़ है, रूस की स्राबादी 22 करोड़ है, हमारी भी ग्राजादी के बाद 22 करोड की ग्राबादी बढ़ गई है। हमने दगना गल्ला पैदा किया, खाद्यान्न के सम्बन्ध में देश को ग्रात्मनिर्भर बनाया, हमने कृषि को ग्राध्निक बनाने की कोणिण की ग्रौर फिर कहते हैं कि गांधी जी ने गलती की जो नेहरू को प्रधान मंत्री बनाया। मै ग्रापसे पूछना चाहता ह कि पृथ्वी नाथ सेठ

🔭 🖢 श्री कल्पनाथ राय 🕽

को एम० पी० बना कर कैसे भेजा गया ? जब मैंने उन से पूछा तो उन्होंने मुझे बताया था कि 20 लाख रुपये लेकर मुझे एम० पी० बनाया गया । श्रोबराय इंटरक टीनेंटल जो हमारी पार्टी के मेम्बर है उनको चौधरी साहब ने बी०के०डी० का मेम्बर बनाया । उनको भी 20 लाख रुपये लेकर मेम्बर बनाया । प्रकाशवीर जी जो बी० के० डी० के जनरल सेकेटरी थे जब प्रकाशवीर जी ने हिसाब मांगा, क्योंकि सारा पैसा चौधरी साहब ने भ्रपने नाम से जमा कर रखा था, करोडो रुपया उनके ग्रपने नाम से जमा था,---तो उन्होंने हिसाब देने से मना कर दिया। ग्रौर उसके बाद चौधरी चरण सिंह की पार्टी बी॰ के॰ डी॰ से बी॰ एल॰ डी॰ हो गई ग्रौर उन्होंने उनको अपनी पार्टी से निकाल दिया। ये लोग भ्राज इंदिरा गांधी की बात करते हैं। मैं समझता हूं कि ग्रगर हिन्द्स्तान में इंदिरा गांधी का परिवार वेईमान है तो हिन्दुस्तान में कोई भी ईमानदार नहीं हो सकता है। नेहरू परिवार ने हमारे देशवासियों को राष्ट्र के लिए दु:ख श्रीर तकलीफ उठाना सिखाया है । श्रीमती इंदिरा गांधी ने देश के लिए दु:ख ग्रौर तकलीफ सहे हैं। जवाहर ला ग नेहरु ने राष्ट के लि रे कब्द झेले है राष्ट्र को इन महापुरुषों से प्रेरणा मिली है ।

म्राखिरी बात कह कर में म्रपना भाषण समाप्त करना चाहूंगा । मैं पूछना चाहता हूं कि इस बिल का उद्देश्य क्या है ? इस बिल का उद्देश्य यह है कि छोटा मंत्रिमंडल हो ग्रच्छा मं गीमंडल हो ग्रौर एफिशिएन्ट मंत्रिमंडल हो। ऐसा मंत्रिमंडल न हो कि उसका प्राइम मिनिस्टर कभी पार्लियामेंट का मेम्बर ही न रहा हो। यानी योग्य लोगों को मंत्रिमंडल मे लिया जाय श्रीर छोटा मंत्रिमंडल हो ताकि मंत्रिमंडल पर कम रुपये खर्च हों। डा० राम मनोहर लोहिया ने 4 अगस्त, 1967 को पालियामेंट में एक

कानुन लाने का प्रयास किया था ताकि सरकारी खर्च को बांधा जा सके । उन्होंने यह भी कहा कि मंत्रिमंडल को छोटा करो। सवा करोड कर्मचारियों में से 20 लाख की छटनी करो । ऐसा करके एक हजार करोड़ रुपये बचाये जा सकते है। मैं चाहता हं कि मंत्रिमंडल छोटा होना चाहिये, लेकिन उसके साथ-साथ इस बात का भी ध्यान रखा जाना चाहिए कि मंत्रिमंडल में भ्रष्ट लोग न रखे जाएं। जनता पार्टी ने कहा है कि वह देश से भ्रष्टाचार को समाप्त कर देगी ग्रार एक नया समाज बनायेगी । लेकिन क्या उनको इस बात की जानकारी नहीं है कि उनके मंत्रिमंडल मे श्री प्रकाश सिंह बादल रहे हैं जिनके भ्रष्टाचार के संबंध में छंगानी कमीशन ने अपनी टिप्पणी दी है, लेकिन केन्द्रीय मंत्रिमंडल ने उस टिप्पणी को वापस ले लिया । स्राप जुडिशियरी की मान्यता की बात करते हैं, लेकिन ग्रापने यह क्या किया है ? श्री एच • एम • पटेल मुंदडा केस में निकाले गये ग्रौर श्री बीज पटनायक के संबंध मे खन्ना कमीशन बना श्रीर उसने श्रपनी टिप्पणी दी । भ्रापके मंत्रिमंडल में हिन्दुस्तान के भ्रष्ट लोगों ग्रौर बेईमान लोगों को जगह दी गई है। लेकिन क्या आप इस हालत मे भाष्ट्राचार को समाप्त कर सकेंगे ? कांग्रेस के मंत्रिमंडल मे एक भी करप्ट मंत्री को जगह नहीं दी गई थी । जब तक मंत्रिमंडल में इस तरह के लोग रखे जायेंगे तब तक देश से भ्रष्टाचार सम्भप्त नहीं हो सकता है। म्राज म्रावश्यकता इस बात की है कि मंत्रि-मंडल छोटा हो, एफिशियन्ट हो ग्रौर रेडमिनिस्टेटिव रिफार्म्स कमीशन की सिफारिशों के मुताबिक बना हो । यदि भ्राप हिन्दुस्तान में स्वच्छ राजनैतिक वातावरण चाहते है तो ऐसे लोगों को मंत्रिमंडलों में जिनका जीवन भ्रष्टाचार से मुक्त हो । श्री ग्रशोक मेहता कहते हैं कि हम डिफेक्टर को अपनी पार्टी में नहीं लेंगे, लेकिन श्री मधु लिमये कहते हैं कि राज्य सभा के मेम्बरों को हम अपनी पार्टी में ले लेंगे और उनका अपनी

पार्टी में स्वागत करेंगे। एक तरफ तो यह बात कही जाती है स्रौर दूसरी तरफ भ्रष्टाचार को बढ़ा श दिया जा रहा है। मैं स्पष्ट शब्दों में कहना चाहता हं कि जनता पार्टी के कारनामों को सारे हिन्द्स्तान की जनता देख रही है ग्रौर ग्राने वाला जमाना यह बतायेगा कि जनता पार्टी किन लोगों की पार्टी हैं। मेरी विनती तो यही है कि जनता पार्टी फिलहाल हुकुमत में बनी रहेताकि ग्राने वाले पांच सालों में जनता पार्टी का पूंजीवादी ग्रौर प्रतिक्रिया-वादी स्वरूप जनता के सामने ग्रा जाय। उसके बाद हिन्दुस्तान की जनता श्रापको उखाड़ फेकेंगी। जब श्रापको जनता राजसत्ता 🗸 से हटा देगी तो उसके उपरान्त इस देश मे समाजवादी ग्रौर लोकतंत्रवादी शक्तियों का शंखनाद गजेगा । इन शब्दों के साथ मै <mark>ग्रयना भाषण</mark> समाप्त करता हूं ।

SHRI D. P. SINGH: Mr. Vice-Chairman, Sir, after the very eloquent speech of my young friend, Mr. Kalp Nath Rai, there is very little to add to this matter. I respect the sentiments which inspired my hon. friend, Mr. Nripati Ranjan Chaudhury, to move this Bill.

Sir, this matter of defection, matter of political corruption been agitating the minds of all rightthinking people at all times. We have some very very glorious phenomena. There happened to be a Ministry, called, the Bindeshwari Mandal Ministry in Bihar, which had, Sir, a novel experiment. There were 42 members of the party and all the 42 members were made Ministers. We thought some improvement could be made on because if the demands of hon. members of a particular party remained unsatisfied, perhaps, it was easier to give the designation of Ministers to everybody and remove the label of members on the same salary. course.

SHRI S. W. DHAE: And privileges?

SHRI D. P. SINGH: Yes, immunities for what is being done. So, Sir.

some curb, of course, has to be put. Now, one is aware of the compromises in principle. That, of course, is an event-that, of course, is a phenomenon-that comes to our notice every day, for establishing oneself in the seat of power, to abandon the principle gloriously outlined in election manifesto very gullibly. we see the phenomenon every day, it is the abandoning of Artice 370 in the matter of Kashmir as was done by the Jana Sangh. Well, nobody is surprised. Perhaps, this volte somersault politics we can appreciate. Likewise, the great party has equally acquiesed in the lining of the policy by our Prime Minister about atom bomb. The Prime Minister rightly and justly feels, in his own way he feels that no atom bomb should be made by this country. But, this is his view. He is sticking to his view and he is wedded to it for a very very long time. But there are other parties here, the constituent parties, wheich contrary views. Now, they had no hesitation in abandoning that view and subordinating their own abandoning altogether and subordinating themselves to the views the Prime Minister because, otherwise, the coherence of the would not remain and they remain power. All in these kinds of little variations the thinking and compromises principle and ideology and so on are the every-day phenomenon during the last 90 days or 80 days that the Janata Party has been in power and one has to accept all this with a pinch of salt. But the worse that has come to our notice these days is the vulgar manifestation in the eastern areas of the country where the desire to monopolise power by two constituent parties is there to the chagrin appointment of the original party to which hon. Law Minister belonged. The unfortunate ouster and exclusion from the enjoyment of power, well, is a new phenomenon altogether. Now, we do not know how this can be reconciled within framework of this amendment.

[Shri D. P. Singh] that we can say is that his amendment betrays a desire on the part of the hon. Member to do some social good. Perhaps, he has chosen path on account of his idealism. But he does not take into account the reality, the vulgarity and the nakedness of this situation which is obtaining today. The ruling party has abandoned all garbs. Since this morning and before, we are seeing to what extent they are prepared to go. Removal of documents is of no signficance. Departure from accepted principles of self-sufficiency is of no consequence at all. There are no shortages and deficiencies in regard to the smuggling of ideas and the camouflaging in Budget. In all these naked phenomena that we see every day, it is the idealism which is the casualty.

This problem effects everybody. Ever since this party came into power, we hear every day that the defection Bill is to be brought forward 'and that it is on the anvil. Now, within four or five days House is going to adjourn, but this Bill has not been brought forward. God knows when it will come, perhaps when the process of defection in the Rajya Sabha and outside is complete. But Sir, we feel that this is a matter in which if all parties combined and if all parties had taken a decision to eradicate evil, to tackle the weakness in human nature, the infirmities in human nature for all times, a solution could have been found and statutorily number could have been fixed at 10 per cent. If this is done even now, it would be a good thing.

But the matter which had agitating the minds of our people is the lack of representation on the basis Here is my of population. fortunate State, Bihar, whose cause I have to plead time and again. Ten per cent of India's population lives in the State of Bihar. But Sir, do you know what injustice is being

done by this Government? There is only one Minister who is there in his own right, not because he belongs to a particular region. This is the treatment that our people complain of. This is what we hear and it is our duty to voice it here. Who is allowed to represent that State? Take, for example, the number seats we had. Everything has been looted. Even there, they have hesitated to smuggle men from distant corners of this country and they are made to represent; these are the Ministers said to represent This is a very very sordid deal. We have heard of the Europeans and the Englishmen. Englishmen The Africa tell the black people 'We represent you; what is the need for your voting?' They say that they are in Parliament and in the Assembly to protect the rights of the black people.

Sir, we thought discretion prevail and good sense would prevail. This is a menace, this defection is a menace. In this matter, my hon. friend and we, along with him, some of us, are willing to extend the hand friendship to the ruling party which is in minority here. We are willing to co-operate with them that we could find a solution would be able to fix a limit statu. torily and constitutionally. are able to eradicate this evil and menace, it would be a good thing. Therefore, I welcome this Bill.

SHRI NARASINGHA PRASAD NANDA (Orissa): Mr. Vice-Chairman, Sir this Bill which is very simple in nature seeks to amend articles 74 and 163 of the Constitution with a view to limiting the size of the Council of Ministers. In the Statement of Objects and Reasons it is stated undesirable elements are introduced to the Council of Ministers and floor crossing and defection are encouraged. By implication the mover of the Bill expect that by this amendment floor crossing and defections will not be there and introduction of undesirable elements to the Council of Ministers can be prevented. With great

humility. Sir, I beg to disagree with my friend that by this amendment any of these two objectives would be achieved. The sole point for our consideration, so far as this Bill is concerned, is whether the Council and Ministers at the Centre the level of the States be limited to the numshould ber suggested by him or not. Firstly, I would submit that the way the Bill is worded, it is not possible for me to agree with my friend, because I do not know how many friend worked out this figure of 45 and 30 for the Council of Ministers at the Centre and at the State level, what charm has for this figure of 45 and 30, unless the number 9 is lucky for him. If you add the digits 4 and 5, it makes 9 and again 9 is divisible by 3. So, if that is the idea behind this amendment it is laudable. Probably, it is not the number that is important but the way the Council of Ministers is formed is more important. In other words, our experience has been bitter over the way our democracy has functioned so long. Mr. Singh gave an instance where in Bihar all the 42 political members of a particular group were included in the Council of Ministers, as otherwise, the Council of Minister could not have been formed. There have been instance the where to prevent instability in party itself not in the administration or in the State, certain elements were inducted in the Council of Ministers. There also have been instance attracting people from the opposite group and inviting them to join the Council of Ministers. Such instances have happened, but I do not think that because these things have happened, this amendment should supported. I also believe, this amendment will not cure our polity of the ills which have been pointed out. Are you sure, Sir, that if we accept this amendment there will be no crossing or defection? Are you sure that no undesirable element will inducted into a Ministry either the Centre or at the State level? Because in any democratic polity, political expediency is a very impor-

tant factor. Whether we agree not every political party that is in power has to take the expedient circumstances into consideration taking into consideration the totality of the expediency of the situation, form the Council of Ministers. In a democratic policy, you cannot just expect always efficient people or certain expertise because common people are as representatives of the elected people. They need not be experts and they will form the Council of Ministers amongst them, even imminent people may come who may be inefficient so far as administration is concerned but who may be quite cient so far as managing their party affairs are concerned. Therefore, I would submit that although what Mr. Choudhury has suggested has been done with good intention behind it, yet it it is absolutely impossible to accept the amendment moved. That apart, it is impracticable to limit the number of the Council of Ministers to either 45 or 30 or any other number. proposition, from any point of vieweven from the point of view of democratic polity or general theorisation of a political theory—is not acceptable.

So, while I share the sentiments of Mr. Choudhury so far as the good intention are concerned, this is just a measure which has enabled us to raise a debate on what should be the type of Council of Ministers, whether any norms should be there, or whethere there should be any guidelines. For that limited purpose, to the extent to which this Bill goes, it is good. But beyond that, it is not possible to accept this Bill. With these words, I request Mr. Choudhury, the mover of this Bill, either to withdraw it, or not to press for it.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Mr Vice-Chairman, Sir, I wish I possess the eloquence of Shri Kalp Nath Rai, or the perserverance and resourcefulnes3 of hon. Shri Ranbir Singh, who is sitting there. But before I deal with the various points raised, whether rele-

[Shri Shanti Bhushan]

Constitution

vant or not so relevant, I would like to say that Shri Choudhury has probably missed the train. I quite appreciate as to why he moved this Bill in the year 1974, because, in 1974, this country was being ruled by a partythe Congress Party-which both in having very large ministries as also in forming ministries on the basis of defection. That is what, I understand prompted him to introduce this Bill in 1974. But the context unfortunately, changed during this period. In this period that party has lost power. Another party, a newly formed party-the Janata Party-has come into power and, as the hon. Members would agree with me, the experience of the Janata Party forming ministries, so far, of course, at the Centre, is that there cannot be complaint against the Janata Party that it is interested in forming large ministries. If at all there can be a complaint the complaint would be that the Ministry is too small, because I do not think that for any single month during the Congress regimeof course the Janata Party has been in power at the Centre for the last 3 months-the Congress Party had ever ruled over the country with as few Ministers as 19. In any case, I can assure the hon. Member-he has suggested a maximum of 45 at the Centre -that there is no prospect of the Janata Party at all exceeding that figure at the Centre neither during these five years nor in the course of the next twenty five years that Janata Party would remain in power during this century.

Now, reference was made to some khichri and pulav, which party is khichri, which party is pulav, which party is kurma or which party has become kima, etc. Those are matters for others because I have not received any formal training in the art cooking and therefore I would be unable to deal with that.

Now it was also said by some hon. Members that the Janata Party is really a party of defectors and that the Government of the Janata Party is a Government of defectors. I am reminded of a story. When in some State the Government changed by the process of toppling, namely, some persons defected to the Opposition, the Opposition which got a majority formed a Government with the help of those defectors, and some of those defectors happened to be Ministers. Then some people went to them and said, "Look here. It is very bad that you have defected." And they said: "No, you have defected. were ministerialists and we continue to be ministerialists. You were in the Government and you have gone the Opposition. So, it is you who have defected and not we." Therefore, the Minister who defected to the Opposition continued to be a Minister. He said that he did not defect because he continued to be in the ruling party and all those who were earlier in the ruling party and gone to the Opposition had really defected. Of course, if that principle is applied, then all of us have defected from the Opposition to the ruling party and the Congress Members have defected from the ruling party to the Opposition.

Then a reference was made to the "very very atrocious" duty on bidis which has been proposed by Finance Minister, namely, that on one thousand bidis an increased duty of one rupee has been proposed. Since a reference has been made thereto. would like to deal with that also. Now, I have not tried to smoke a bidi even one in my life except, perhaps, when I was two and a half years old. my mother tells me, somebody had smoked a bidi and thrown it and I picked it up and tried to smoke it. But I remember smoking a cigarette once or twice just to see how bitter tasted. Now I am told that in а packet of bidig there are about 20 bidis.

SHRI NRIPATI RANJAN CHOU-DHURY: No, Sir, twenty-five.

SHRI SHANTI BHUSHAN: I speak subject to correction. It may be 25.

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I am further told that it costs about 25 paise per packet. I am told that normally a person smokes four or five packets in a day.

SHRI NRIPATI RANJAN CHOU-DHURY: No. Sir, one at the maximum. How can one smoke twenty-five packets in a day?

SHRI SHANTI BHUSHAN: All When one smokes one packet, it means on a packet of 25 bidis, at the rate of one rupee on one thousand bidis the excise duty comes to one paise on ten bidis so that in one day if he smokes just one packet of 20 bidis it would not be even half a paisa on one bidi.

SHRI NRIPATI RANJAN CHOU-DHURY: Sir, it will give rise to the price of bidis. Ten paise a packet.

SHRI SHANTI BHUSHAN: The hon Memebr might not kindly draw on the experience of his days when the Congress Party used to rule over the country, namely, even though the excise duty would be raised by a small amount, the traders and others would be permitted to raise the prices very high, but he may wait a little and see.

SHRI NRIPATI RANJAN CHOU-DHURY: Because you say you have no experience in bidis, I am just trying to help you.

SHRI SHANTI BHUSHAN: I speak subject to correction. Anyhow, we shall wait and see as to what would be the incidence of real price of bidis by this additional duty. Otherwise. normally, according to all principles of mathematics or economics, if the additional item of expense is one rupee for one thousand bidis, namely, one paisa on ten bidis, in that case that itself does not mean any additional exepnse on any other item and in that case it should be reflected only in the same way.

THE VICE-CHAIRMAN (SHR1 RANBIR SINGH): The hon. Member is mentioning the fact that the price today has goen up by 10 paise.

SHRI SHANTI BHUSHAN: Oh. it has already gone up by 10 paise. Then the hon. Member must have been charitable to pay more to the bidi-seller.

Then there was a reference to the film Kissa Kursi Ka. I was very anxiously waiting to see this film because I had heard a lot about it. Earlier, I had, of course, seen Andhi. I was very anxious to see this film also. But I was very much disappointed to learn that perhaps nobody would be able to see the film in future I thought the honourable Member, Shri Ranbir Singh. would give us details. He might have seen the picture earlier.

THE VICE-CHAIRMAN (SHRI RANBIR SINGH): I have never seen any picture. That is my difficulty.

SHANTI BHUSHAN: I SHRI thought he would at least give us the story, the main dialogues, etc. But I was disappointed not to get those details. It was said, "Why should those containers be found there?" If I remember a right, both the positive and the negative prints of the film were intact because the Censors had seen film. Obviously, the Censors would see a film on the basis of the positive print and the negative print would be preserved. So that after the Censors had passed the film, many positive prints could be prepared for release in various cinema houses of the country. Then there was a petition. The matter reached the Supreme Court and the Supreme Court in prima facie felt doubt its wisdom about the legality of the Censors' decision in the matter. Therefore, they wanted to see the film for themselves. They had directed ...

THE MINISTER OF INFORMA-TION AND BROADCASTING (SHR) LAL K. ADVANI): The Censors had approved it. 1000

SHRI SHANTI BHUSHAN: I am The Board of Censors very sorry. had approved it, subject to certain [Shri Shanti Bhushan]

cuts. But the Government of India thereafter prohibited the film being shown. And then against the orders of the Government . . .

श्री प्रकाशवीर शास्त्री (उत्तर प्रदेश) : इस चीज का इस बिल से क्या मतलब है ?

SHRI SHANTI BHUSHAN: I am bound by the ruling of the Chair. And, since the hon. Member who had raised this question, who had referred to this aspect, now happens to occupy the Chair. I cannot regard it as irrelevant. Because I am bound by the ruling, I must regard it as relevant.

श्री सुन्दर सिंह भंडारी : शास्त्री जी स्थिति स्पष्ट हो जाएगी ।

SHRI SHANTI BHUSHAN: The matter went to the Supreme Court, and the Supreme Court,...

उपसभाध्यक्ष (श्री रणवीर सिंह) : मैंने तो यह बताया था कि मंत्रिमंडल का क्या ग्रादर्श होना चाहिये।

. डा॰ चन्द्रमणि लाल चौधरी (बिहार) : श्रीमन्, सदन में कोरम नहीं है ।

SHRI SHANTI BHUSHAN: Quite right. It is in that very connection that I am referring to this, why this matter is being gone into, how the Mantri Mandal is going on very correctly in this matter, as also in other matters. Now the question was the Supreme Court wanted the negative and the positive prints to be preserved because they wanted to have a look at the film in order to decide as to whether it was for relevant considerations that the Government of India had prohibited the film from being shown. And, thereafter, before the Supreme Court was able to... (Interruption)

THE VICE-CHAIRMAN (SHRI BANBIR SINGH): There is no quorum. That point has been raised.

SHRI SHANTI BHUSHAN: I belive the question of quorum could not be raised. Who is raising the question.

SHRI SUNDAR SINGH BHAN-DARI: The question has not been raised.

SHRI SHANTI BHUSHAN: So the Supreme Court was very anxious to see the film for itself and then decide the quetsion. In the meantime, what happened is something quite precedented and a very important matter. From the Government's point of view also, it was a very important article. The Supreme Court wanted these two articles to be preserved... not one article but two-namely, the positive and the negative. And when the question arose, the Supreme Court said, "All right. Now, we want to see the film". The reply came, "The positive is missing." The Court then made an order: "All right. Let another positive be prepared out of the negative." The reply came: "Even the negative is missing". How did it happen? Where did it go? I remember the first case which I argued in the year 1948, a murder case, in which I had referred to the principle of circumstancial evidence, that "the witnesses may lie, but the circumstances do not". Circumstances are so important that the truth can be discerned. It is obvious to everybody as to what the Government had done with the positive and the negative of this picture, Kissa Kursi Ka, because it was thought that if the people saw this picture, they would understand what the Congress Government had been doing all those years, what kind ...

SHRI D. P. SINGH: A point of order, Sir. A criminal case in this regard is pending, and I am surprised that the Law Minister is making a statement about the case which is in the court now. Nothing in the House can absolve him or give him the authority to violate the law, the rules that exist here in regard to pending criminal matters.

SHRI SHANTI BHUSHAN: I am not accusing anybody. I am only saying, when a question has been raised, that these containers have been found. The question has been raised as if these containers had been somewhere. I am refuting the insinuation.

SHRI D. P. SINGH: You are suggesting that special evidence is bound to prevail, as if you are giving a judgment.

SHRI SHANTI BHUSHAN: With the utmost emphasis at my command, I am quite justified in refuting the insinuation which has been made. The insinuation was that this discovery of this film . . .

उपसभाध्यक्ष (श्री रणबीर सिंह) : विधि मंत्री जी, मुझे इस बात का ज्ञान नहीं था कि इस सिलसिले में कोई केस दायर हो गया है या नहीं । ग्रब सच्चाई का पता लगा है जैसा ग्रानरेबल सदस्य ने बताया है अगर ऐसी बात है तो अच्छा है आप इस बात को न लें।

SHRI SHANTI BHUSHAN: The hon. Member may further clarify as to whether some criminal case is pending in some court of law.

SHRI D. P. SINGH: A criminal case under section 380 of the Indian Penal Code is pending .

SHANTI BHUSHAN: In view of the ruling by the Chair, I will not further refer to this matter.

- An hon. Member has raised a question here regarding Articles 74 and He has raised the question that as the Articles say that there shall be a Council of Ministers to aid and advise the President or the Governor, it raises a Constitutional question. If so, if the language of the tw_0 Articles is in plural to say that there shall be a Council of Ministers, not a Council of a single Minister, then, in that case, is it possible for a single Prime Minister or a single Chief Minister to constitute a Cabinet? I believe he had in mind the 24th of March, 1977 when our Prime Minister, Mr. Morarji Desai, was sworn in as Prime Minister; the other Cabinet Ministers were sworn in two days later on the 26th of March. May I remind the Member—I do not whether he is a lawyer himself, I am sorry if he is not . . .

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SHRI HAMID ALI SCHAMNAD: He is a lawyer.

SHRI SHANTI BHUSHAN: good that he is a lawyer.

SHRI HAMD ALI SCHAMNAD: Two lawyers do not agree.

SHRI SHANTI BHUSHAN: Yes, otherwise, if they agree, then the need of judges would not be there. Article 367 makes a reference to the General Clauses Act and says that if some problems are raised which are defined by that Article and also interpreting the Constitution, General Clauses Act shall be applicable. One of the provisions of the General Clauses Act which is normaletc. is that ly used for drafting singular should be read as including plural and plural should be read as including singular. So, notwithstanding the fact ...

SHRI S. W. DHABE: But then the General Clauses Act itself says that when the subject is contrary to context, Act will not stop...

SHRI SHANTI BHUSHAN: I appreciate that. Even though Articles 74 and 163 say: "Council of Ministers", unless the context otherwise requires, it can be interpreted to mean a Council of one single Minister also, and, therefore a single Prime Minister can also be a Cabinet and can do the work. It is just as we know of one-man committee and one man commission. Articles 74 and 163 rule out that there must be more than one Minister whether there is sufficient work or not. Supposing

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there is a small State, the Chief Minister is a versatile man, he can look after all the Departments properly, he is able to to do so, he understands every subject and the work is not sufficient to have more Ministers, we must pay salary to two Ministers just because these Articles say: "Council of Ministers". We should see the context. The context says that the size of the Council of Ministers depend upon the exigencies of the situation, what subjects are to be tackled, what the amount of work is, what talent is available and what quantity of work is to be dealt with, and, therefore, how large a Council of Ministers should be. Therethe context does fore, not contain anything which would throw any light on the size of the Council of Ministers.

THE VICE-CHAIRMAN (SHRI RANBIR SINGH): India is the second biggest country in the world.

SHRI SHANTI BHUSHAN: That is all right. Therefore, the whole question is whether his contention is constitutionally correct, because this would apply to all the States also under article 163. The interpretation cannot be different for the States and for the Union. So, all that I am submitting is.....

SHRI S. W. DHABE: I would like to have a clarification. Article 74 itself says "to aid the Prime Minister".

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SHRI SHANTI BHUSHAN: Aid the President. "There shall be a Council of Ministers with the Prime Minister at the head . . " Now, even a single-man committee can be headed by the Chairman. The Chairman can head a single-man commit_ tee. We also say "the Chairman of committee". These the single-man are all expressions which are. used in a particular context. But they do not necessarily rule out a single-man committee or a single-

man commission or the use of the expression "he is the chairman of the single_man committee". These expressions are used. There is nothing wrong in that because it was not the intention of articles 74 and 163 that you must have two, you cannot have one. You may not have 20 or 40, but you must have two. Why? What is the distinction between 2 and 20 and 30 and 40 and 1? There must some Minister who is responsible to the Lok Sabha. But after that, whether it is one or two or three or four, it is left to the exigencies of the situation. Beyond that, I would not refer to it.

Then another thing which was said was, well, Ministers are sometimes treated as gods, and that is very bad. Now so far as the Janata Party is concerned, it fully subscribes to this doctrine that the Ministers must not be treated at all as gods or demigods or even anything less. We do not subscribe to the doctrine "India is Indira". So far as the Janata Party is concerned, it is not prepared to treat any human being, even if he is the Prime Minister or a Minister, as anybody other than a single human being. Therefore, I would suggest with the utmost humility that what is required to be done by the people of India is that firstly, garlanding of Ministers should be given up by the people of India, Receiving Ministers at the stations should be given up by the people of India. Ministers should be treated as ordinary mortals. Sycophancy around them must be completely eliminated. People must not freat Ministers as something special, etc. They are as human, as mortal as anybody else. But it is for the people to do it. A climate must be created in which people do not allow the Ministers to lose their heads. They must remain the same people as they were before they became Ministers. So, that is the kind of atmosphere which the Janata Party wants to prevail in the country. And I am proud to say that our Prime Minister has made a be-

ginning in that direction. He given up going to even foreign countries by special planes, by chartered planes, with a large team, etc. He tries to travel by the ordinary class Air-India plane or in the in the Indian Airlines plane. This is a steps in the right direction. I believe more and more steps in this direction, to bring Ministers closer to the people and not to treat them as superior to common man, etc., would be the evolved from time to time and an atmosphere would be generated which there would be no distinction between Ministers and Ministers, etc.

A criticism was levelled the selection of the leader of the U.P. Janata Legislature Party, the hon. criticism levelled was that Member who has been chosen to lead the team, who has been sworn in as the Chief Minister of U.P. has never been a legislator, and it is not appropriate, it is not in the interest of the large State of U.P. that such a person should be chosen who has no previous experience of legislation or of having been a member of the legislature. If that principle was subscribed to, may I ask with the utmost humility, would we have produced a Prime Minister like Pandit Jawaharlal Nehru, a great Home Minister like Sardar Patel and a great Chief Minister like Pandit Govind Ballabh Pant? Pandit Govind Ballabh Pant became Chief Minister of U.P., that very large State, in 1937; he might or might not have been a legislator before, I am not quite sure. But Pandit Jawaharlal Nehru had not been a Member of any legislature when he became the Prime Minister. Perhaps Sardar Patel had been: I am not quite sure. But then if such eminent people could discharge the duties of such high offices with distinction in spite of the fact that they had not been legislators earlier, then submit that the criticism of the selection of the person concerned on this ground that he has not had legislative experience before, is not justified. What is required today is a good im-

age, a clean image and an honest image, and team work. No single dividual can deliver the goods. It is the team which has to deliver goods. So long as the leader who is chosen is propared to go along and carry the team with him and in creating the team he keeps the relevant aspects in mind, there is no why the people of U.P. will not have a good Government. And then it was said that a lot of criticism has been Minister, Shrimati Indira Gandhi, made against the former Primer being autocratic and so on. And an effort was made, a very eloquent attempt was made, to paint Shrimati Indira Gandhi as the greatest democrat that has been produced in this Clearly it was said, well, in spite of all that criticism, it was she who ordered an election in 1977, was she who got defeated, it was she who relinquished power, and so Of course, these are questions which history will answer. These are question marks about which many people are puzzled. Many writers, etc still want to go these questions. There are many explanations which are being offered by various people as to how it happened. Was there a mistake or were there other compulsions and so on? Perhaps it is too premature to form a judgement on these things: How did the elections come about? Were compulsions? What were the puzzl-And so on. But perhaps honourable Member would not have very serious dissent with me if I say that a very large section of the Indian people today think that in spite of the great services of the Nehru certain things which happened at least in recent years have brought a blot to the Nehru family. It is unfortunate that with the great sacrifices made by Pandit Motilal Nehru, the great role played by Pandit Jawaharlal Nehru in the political history of this country, this blot should have arisen at hands of some members of that very distinguished family—at least it is a very unfortunate aspect of the recent Indian history. I would not like to say more about this.

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Then it was said that following the traditions of certain countries—of course reference was made to America etc.-a candidate should not been put up against the Prime Minister I do not know what the American tradition or practice is, not to set up a candidate against the Presidential candidate. If candidates are not to be set up against Presidential candiates, then there would be no election. In any case I am not aware of any such practic where Presidential candidate (Interruption) Let me not opposed try to share a secret with the House...

उपसभाध्यक्ष (श्री रणवीर सिंह) : सदन की कार्यवाही 5 बजे स्थगित कर दी जायेगी ।

SHRI KALP NATH RAI: In no parliamentary democracy, nowhere in the world, is it done. You belong to a very important party. Take the example of England . . .

उपसभाध्यक्ष (श्री रणबीर सिंह): 5 बजने वाले हैं। स्राप कितना स्रौर समय लेंगे। स्राप दूसरे दिन भाषण जारी रख सकते हैं।

SHRI SHANTI BHUSHAN: If you give me a few minutes, I will conclude my speech.

Sir, I wanted to share a secret with the House. When this question arose, when the elections were called, Shri Rajnarain, as he told me, received a phone call from Shri Om Mehta asking him as to why he was trying to oppose Mrs. Indira Gandhi in the election once again, and suggesting whether it would not be proper that Mr. Rajnarain may not stand up against Mrs. Indira Gandhi and Mrs. Indira Gandhi be allowed to get elected without any contest, and the reply which Mr. Rajnarain gave Mr. Om Mehta-Mr. Rajnarain shared fact with me at that very time ...

श्री सुन्दर सिह भंडारी : श्रीमन्, मैं ग्रापसे निवेदन करना चाहता हूं कि ला-मिनिस्टर साहब का जवाब ग्रीर इस विधेयक पर चर्चा जब तक समाप्त नहीं हो जाती, तब तक के लिए सदन का समय बढ़ा दिया जाय।

उपसभाध्यक्ष (श्री रणबीर सिंह) : ग्रापका जवाब ग्राज हो जाय, इसके लिए ग्राप कितना समय लेंगे ?

SHRI SHANTI BHUSHAN: Just a few minutes, not more than ten minutes, may be required.

Sir, Shri Rajnarain was not averse to the idea. Shri Rajnarain told Shri Om Mehta, all right, he was inclined to accept the idea provided it was on a reciprocal basis. He suggested:

"If this is so, if you desire

5 P.M. that your Congress Party leaders should not be opposed, you should also agree that the leaders of the opposition should also not be opposed". Thereafter Shri Om Mehta informed Shri Raj Narain: "It was in a light vein that I made the proposal and I withdraw the proposal"...

श्री कल्पनाथ राय: एक बात मैं पूछना चाहता हूं कि जनता पार्टी की नीतियां...

उपसभाध्यक्ष (श्री रणबीर सिंह) : पांच वज गये हैं श्रीर श्राम तौर पर हजब नान-श्राफिशियल बिजनेस डे होता है तो सदन पांच बजे उठ जाता हैं । माननीय सदस्य से मैं प्रार्थना करूंगा कि वे बीच में न बोलों

SHANTI SHRI BHUSHAN: If such practices and traditions have to be laid down, obvisously they can only be laid down on a reciprocal basis and all the details could have been a matter of discussion. when this point of reciprocity was men tioned, the whole idea was dropped from the side of the Congress. It was for this reason that they were sure that the opposition candidates would even loss their security deposits. They were under the impression

because the Janata Party had no time and no resources to arrange or organise their election campaigns, the Janata Party candidates would lose miserably in the elections. For this reasons they dropped the idea. The idea was not encouraged. I believe subsequently a lot of impetus has been given for the development of healthy democracy in the country so that these issues can be discussed in future also.

Then, a criticism was made about the appointment of the inquiry commission. It was said that after Nehru family has been a glorious family. Why should there be an inquiry commission in which members of the Nehru family might figure? I would assure the Members of this House that there is not the slightest desire of any witchhunt against anybody not merely members of the Nehru family, against anybody at all. But at the same time, if we have respect democratic traditions, if we have respect for the rule of law and if we believe in the rule of law, if we believe in a society which will be governed by rule of law and not by the whims and caprices of any Indian, young or old, the public must have confidence that a person shall not be allowed to escape from the law of the land. It is quite another matter as to what action will be taken afterwards. But basically in a democracy people are entitled to know all the facts. Thereafter the law must take its course. There are various principles of jurisprudence. For instance, it is said that should be tempered with mercy. Every principle has its due place. But people are entitled to know the facts. The rule of law must have in way. There have been agitations in the public mind about many very serious things which had happened during the emergency. People should know what actually happened. It is with that idea the inquiry commissions have been set up and not with the idea of carrying on any witch-hunt against anybody. The hon. Members are aware of the kind of Judges who have been selected to head these commissions. I belive the kind of reputation which the judiciary of this country has enjoyed...

SHRI KALP NATH RAI: One question. Why was the dynamite case dropped? Why was the case against Shri Badal withdrawn?

SHRI SHANTI BHUSHAN: It will not be proper for me to enter into these arguments....

SHRI KALP NATH RAI: You are our learned Law Minister.

SHRI SHANTI BHUSHAN: There will be plenty of occasions for the hon. Member to raise these issues on the floor of the House.

THE VICE-CHAIRMAN (SHRI RANBIR SINGH): Please wind up.

SHRI SHANTI BHUSHAN: It was said when the Janata Party was formed as if they were mangoes which had fallen down during a tempest or storm. Immediately after the victory of the Janata Party in Lok Sabha elections and the formation of the Janata Government at the Centre, it was said that the people in the villages were crying and shedding tears and had started remembering the Congress Party. That kind of propaganda was going on till a few weeks ago. But recently the Assembly elections took place. We in fact did not want our Party to sweep polls. When this question was put to me in New York I said: "Look here, in the Lok Sabha it was all right because the opposition could come from any State. But in the Assembly elections, the opposition has come from the State itself. If there is no opposition, it is not good for democracy. It will, therefore, be good if some opposition comes in the Assembly elections". I said that it would not be good if the Janata Party got more than 75 per cent of the seats and the Opposition did not get even 25 per cent. That is exactly what has hap[Shri Shanti Bhushan]

pened and this party has secured 75 per cent or 80 per cent of the seats and so on. Therefore, Sir, when they say that the Janata Party has become very unpopular and that the villagers are weeping now and are now trying to remember the olden days and are trying to bring back the Congress, it is very far from truth.

उपसभाष्यक्ष (श्री रणबीर सिह) : मेरी समझ से किसी के रहम पर सदस्य चुन कर नहीं श्राये ।

श्री सुन्दर सिंह भंडारी :(Interruption) सदस्यों में से कीई ग्रालोचना करे तो वह ग्रच्छा है।

SHANTI BHUSHAN: SHRI Sir, the banks were nationalised and the reasons which were given for the Congress rout, if I may be permitted to use those expressions used in the Lok Sabha poll, are like these: "The banks were nationalised and, therefore, the business people went against the Congress." That is one reason. Then, Sir, it was said: "The Privy Purses were abolished. So, the princes turned against the Congress Party. The smugglers were arrested and. therefore, the smugglers turned against the Congress Party." These were the expressions used. These said all these things as if more than fifty per cent of the electorate consisted of businessmen, ruling princes and the smugglers and, therefore, if a party wanted to win the elections, it must please the businessmen, ruling princes and the smugglers. Has it any correspondence with truth and the factual position so far as our electorate is concerned? Our electorate consists of poor people. It is pampering of the businessmen and it is this kind of an unholy partnership with the businessmen which was being carried on with them on the basis, "You gain at our expense and we will gain at your expense", it was this kind of a partnership with them, which have been responsible for the rout of

the Congress and not the bank nationalisation, not the abolition of the Privy Purses and not the arrest of the smugglers. So, unless you analyse the causes of your defeat properly, you will not be able to improve your performance even in the future. So, I would appeal to you to analyse the causes of your defeat properly. Then only you will be able to have some hope in the future even of having a recognised Leader of the Opposition and so on.

Then, Sir, it was said that there was a controversy between Shri Morarji Desai and Shrimati Indira Gandhi on the issue of bank nationalisation which led to the split in the Congress 1969. Again, Sir, I would like to say that this is farthest from truth. It was not any controversy on bank nationalisation which was responsible for the split in the Congress. It was because of this: Shri Sanjiva Reddy was adopted as the Congress candidate for Presidentship by a majority of Congress Parliamentary Board and Shrimatı Indira Gandhi thought that unless she had her own President in office, there might be a threat to her continuance in office and, therefore she wanted to consolidate all the power in her hands. That was the mistake which she made and which Jawaharlal Nehru did not make, She made that mistake. She thought that unless she kept all the powers in her hands, there might be a threat to her position. It was this too much love for office which has been the cause of her downfall. This was the undemocratic act. Has anyone ever heard, in the democratic history of any country, of anyone proposing the name of somebody for the office of President and then not supporting that Has anyone ever heard of person? any Prime Minister proposing name of somebody for the office President and the same Prime Minister getting the same candidate defeat-Has it ever happened? something simply unheard of and such a thing has never been heard of in any democratic society. So, that was the cause of the split in the Congress

and not the difference of opinion on the question of bank nationalisation.

THE VICE-CHAIRMAN (SHRI RANBIR SINGH): Is it relevant to the issue?

SHRI SHANTI BHUSHAN: I have to say all these things because these things have been raised. I have the greatest respect for the honourable Members and I have to refer to the points they have made.

THE VICE-CHAIRMAN (SHRI RANBIR SINGH): Let the honourable Law Minister at least stick to the provisions of the Bill.

SHRI SHANTI BHUSHAN: All right, Sir.

श्री सुन्दर सिंह भंडारी: मैं उपसभाध्यक्ष जी से निवेदन करूंगा कि जब डिबेट हो रही थी उस समय माननीय सदस्यों को इधर उधर के विषयों को लाने से नहीं रोका गया ग्रौर ग्रब जब कि वे ग्रा गये हैं तो उनका जवाब दिया जाना चाहिये।

(Interruption)

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उपसभाध्यक्ष (श्री रणवीर सिंह) :
मैंने हर दफा ग्रार्डर ग्रार्डर कहा जब मैं बोल्
(Interruption) रहा हूं था तो बोले कि संदभ
बताइये इस ग्रादर्श में (Interruption)
तो यह ग्रादर्श का संदर्भ हो तो मुझे
कोई ऐतराज नहा है।

SHRI SHANTI BHUSHAN: Since I have the deepest respect for the Chair, I would now refrain from referring to anything which is not even remotely relevant to the issue before us. Now, Sir, I will come back to the theme of this Bill, namely, the spirit which has prompted the Member to bring forward this Bill. the desire to end the menace of defections. Many honourable Members have said that this would hardly be a solution to the problem, namely, limiting the the size of the Ministry to 35 or 40. If that could be the solution, that

solution has already been achieved at the Centre. In most of the States where the Janata Party is going to have its governments now, you may take it that nowhere the government will be formed contrary to the principles which have been indicated in the Bill. Of course, there are still two or three States where the Congress ruling party is there and such kind of danger may be there. But I suppose the hon. Members will wait for nine or ten months when the problem will be solved....(Interruption)

The main solution for this is really the Anti-Defection Bill,. Some kind of an Anti-Defection Bill was drafted by the former ruling party at one time. But for some reason perhaps they thought that the time had not come when they should really pursue it. They went slow on it and it was allowed to lapse. So far as the present Government is concerned, the present Government is fully committed to bringing an Anti-Defection Bill as quickly as possible. would like to share with the hon. Members the progress which has been achieved in the direction.

An Anti-Defection Bill was drafted by the Government. The Prime Minister and other members of the Government were very keen should be a most comprehensive measure which should not have any kind of loophole for defection. What is the menace of defection? menace of defection is directly or indirectly some kind of temptation which may be visible or which may be invisible, and trying to work against the party on whose ticket one is elected and joining another party. is the essence of defection which has to be banned. The only way of banning is on a practical plane—to attach such a penalty on this act of defection that nobody would have any remaining incentive for defection, namely, if you defect, you lose your seat, go to the electorate and have a fresh mandate and fight the election again. be the penalty. The definition of 'defection' must be such that

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it does not permit any loopholes. Therefore the measure proposed by the present Prime Minister is such a comprehensive measure that the act of any person either voluntarily relinquishing his party and going to another party or voting against the whip of that party voting against or abstaining from voting. etc etc.-each one of these acts would be regarded as defection. It will attract the penalty of losing his seat, thus forcing him to go back to the electorate to consult the wishes of the electorate and seek fresh election. I am sorry that the matter is not yet final. dialogue was held with the leaders of the Opposition, including the Cong-Party. I was present during that dialogue and when discussions took place. What emerged was that the members of some of the Opposition parties, including the Congress Party, were not inclined to accept this comprehensive Bill. They had reservations as to whether it would be worthwhile or proper to ban defections so completely, etc. etc. therefore, they said that they will think about it and that they may not go to that extent. The Prime Minister indicated that so far as he was concerned, he was prepared to go the whole hog, but still if the Opposition to what less than that. extent they would go he and that the would agree Bill would be drafted on the basis of such views, namely, to the extent to which the Opposition parties were prepared to go. There would be further discussions with the Opposition leaders after a few days and thereafter a consensus would emerge. So far as the ruling party, the present ruling party, is concerned, it is prepared to go the whole hog, but to whatever extent the Opposition parties feel that they could go along, to that extent a Bill will be enacted, and

THE VICE-CHAIRMAN (SHRI RANBIR SINGH): Is it proper for the Law Minister to give out the details of discussions?

SHRI SHANTI BHUSHAN: I am not giving the details of the discussions. I am only saying that so much has been said about the Anti-Defection Bill. I must make it clear as to what the views of the present Government are.

THE VICE-CHAIRMAN (SHRI RANBIR SINGH): The discussion is not yet complete.

SHRI SHANTI BHUSHAN: discussion is not yet complete. am only saying at what stage the discussion is, what the difficulties are, thereafter what is the further progress to be made, what is the further programme, etc. Another discussion will take place. Further consultations will take place, and finally some Bill on the basis of consensus will House. drafted and brought the Sir, with these words, I would request the hon. Member to withdraw Bill.

उपसभाश्यक्ष (श्री रणवीर सिंह) : सभा की कार्यवाही सोमवार, 27 जून, 11 बजे तक के लिए स्थगित की जाती है।

The House then adjourned at sixteen minutes past five of the clock till eleven of the clock on Monday, the 27th June, 1977.